

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA

Miscellaneous Application No.30/2025/EZ

Arising out of:

Original Application No.129/2022/EZ

In the matter of :

Subhas Datta

...Applicant

Versus

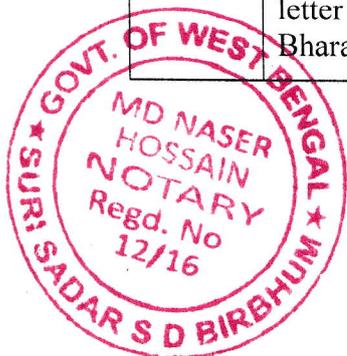
Viswa Bharati University & Ors.

...Respondents

FURTHER REPORTS OF COMPLIANCE FILED ON BEHALF OF THE RESPONDENT NO.3/DISTRICT MAGISTRATE, BIRBHUM, TO THE DIRECTION DATED 21.01.2026 PASSED BY THIS HON'BLE TRIBUNAL IN MISCELLANEOUS APPLICATION NO. 30/2025/EZ IN ORIGINAL APPLICATION NO. 129/2022/EZ.

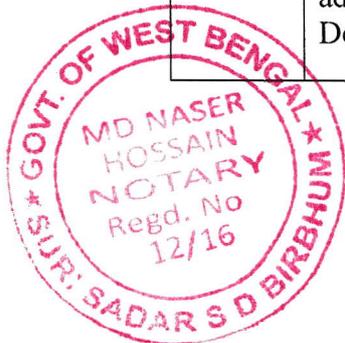
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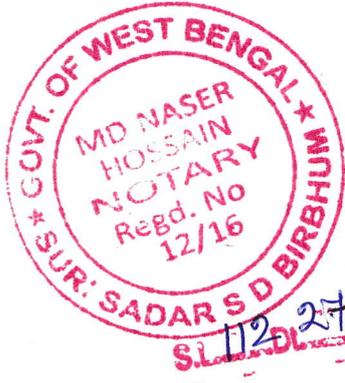
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Filed by:-

Sudip Kumar Dutta
Advocate
Mobile No.9874782072

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3RD FLOOR, NEW TOWN, KOLKATA



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FURTHER REPORTS OF COMPLIANCE FILED ON BEHALF OF THE RESPONDENT NO.3/DISTRICT MAGISTRATE, BIRBHUM, TO THE DIRECTION DATED 21.01.2026 PASSED BY THIS HON'BLE TRIBUNAL IN MISCELLANEOUS APPLICATION NO. 30/2025/EZ IN ORIGINAL APPLICATION NO. 129/2022/EZ.

I, Shri. Dhaval Jain, son of Manoj Kumar Jain, aged about 36 years, by faith Jain working for gain as the District Magistrate and Collector, District- Birbhum, having office at P.O. & P.S. Suri, District Birbhum, West Bengal , PIN 731101, do hereby solemnly affirm and say as under :-

1. That I am presently posted as the District Magistrate and Collector, Birbhum District having my office at Suri, Post Office & Police Station- Suri, District- Birbhum, West Bengal. I am the Respondent No.3 and I have made myself acquainted with the facts and circumstances of the case and as such I am competent to swear sign and affirm this affidavit.

2. That, the State respondents have already filed their respective Reports/Affidavits/ Action Taken Reports on different occasions during proceedings of the Original Application and the facts, action taken reports and pleadings thereof as already placed thereon before this Hon'ble Tribunal, are not reiterated herein to avoid prolixity and the deponent craves kind leave of this Hon'ble to refer to and rely upon the same as and when necessary.

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3. It is further respectfully submitted that the deponent has also filed a Report of Compliance dated 16.01.2026 before this Hon'ble Tribunal placing on record certain facts of and steps taken towards compliance to the solemn directions of this Hon'ble Tribunal and the statements/averments made therein are not reiterated in details for the sake of conciseness and to avoid prolixity. The deponent craves kind leave of this Hon'ble Tribunal to refer to and rely upon the same as and when so necessary. It is further humbly submitted that the present compliance affidavit is being filed in continuation and addition to the aforesaid facts of compliance already placed before this Hon'ble Tribunal vide the said Report of Compliance dated 16.01.2026.

4. For the sake of brevity, it is placed that this Hon'ble Tribunal, by solemn order dated 08.02.2023, while disposing of the Original Application No.129/2022/EZ, was pleased to observe and direct, inter alia, as follows:

"27. Coming to the Minutes of the Meeting held between the various authorities on 11.11.2022 with the Registrar of the University chairing the meeting, the views of the University, the Inspection Report in the light of the orders of the Tribunal, the following points have been duly considered.

- *It was agreed that Solid Waste and Liquid Waste Management matters of Visva Bharati Campus in compliance of Solid Waste Management Rules, 2016, is to be taken care of by Visva Bharati (for their own area, which is outside the jurisdiction of any local body) and Bolpur Municipality (for the rest of the areas of the Campus belonging to Ward No.1, 2, 3, 4, 6, 7 & 9).*
- *Visva Bharati will provide an area map (preferably Auto Cad Map) for detailed and clear understanding and demarcation of Bolpur Municipality Area and Visva Bharati owned Area for further action.*
- *A Detailed Project Report (DPR) and Micro Level Plan for Solid and Liquid Waste Management of Visva Bharati Campus needs to be prepared. For this, the State Government in the Urban Development and Municipal Affairs Department will engage a Micro Planning Organization.*



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- *Micro Planning Organization will prepare the DPR and Micro Plan with support from Visva Bharati and Bolpur Municipality.*
- *One DPR will be prepared for Integrated Solid Waste Management considering Fresh and Legacy Waste Management, Construction and Demolition Waste Management, Hazardous Waste Management, Bio-Medical Waste Management and E-Waste Management. Another DPR will be prepared for Liquid Waste Management, considering Water Body Conservation, Used Water Management and Faecal Sludge Management.*
- *For preparation of the DPR and Micro Level Plan, enumeration of area will be conducted jointly by the enumerators of Visva Bharati and Bolpur Municipality.*
- *State Government through Local Administration will try to solve the environmental problem of the pond of Bhubandanga Bundh.*
- *After preparation of DPR, part of Visva Bharati owned area which is outside the jurisdiction of any local body is to be covered by Visva Bharati and other areas of the Campus and fringe areas belonging to the jurisdiction of Bolpur Municipality are to be taken care of by the Bolpur Municipality.*
- *As a Bulk Waste Generator, for Solid and Liquid Waste Management, Visva Bharati may choose one of the following two options: -*

- i. *A setup its own Waste Management System at their own area and run the same on their own for the Campus Area, which is outside the jurisdiction of any local body.*
- ii. *Against user fee, infrastructure establishment & manpower support cost and other necessary support, may take these services from Bolpur Municipality.*

- *The State Government may build & operate the system for Solid Waste Management and Sewage Treatment Plant (STP) for Santiniketan, else the University will approach the UGC/MoE to arrange for CAPEX and OPEX.*
- *The cost of engagement of Micro Planning Organization and cost of enumeration (wage of enumerators and logistic support) is to be borne by Urban Development and Municipal Affairs Department.*



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- *The environmental pollution of Fair (Poush Mela) and other ceremonies (if organized by Local Administration and permitted by Visva Bharati) in the Visva Bharati Area, is to be managed by a Waste Management Agency engaged by Urban Development and Municipal Affairs Department.*
- *West Bengal Pollution Control Board will visit the Pearson Memorial Hospital of Visva Bharati for inspecting the condition of incineration and for necessary clearance of WBPCB.*
- *West Bengal Pollution Control Board shall issue advisories to Visva Bharati for Waste Management as mentioned in the Minutes: -*

The points noted in the Minutes of the Meeting for discussion have similarly been outlined under the heading "Decisions Taken", paragraph 1 to 8 and sub-paragraph (a) to (k), and paragraph-9 to 14 which have already been extracted hereinabove.

28. However, from the Minutes of the Meeting and the projected action to be taken either by the Government at its level or by the Visva Bharati University, we find that no timelines have been given for execution of the various projects.

29. However, considering that this matter has been under consideration of the Tribunal since 2016 and from time to time orders have been passed by the Tribunal which have not activated the authorities till the present Original Application No.129/2022/EZ was taken up and orders passed therein, we direct all the stakeholders to complete the various projects decided upon in the Minutes of the Meeting dated 11.11.2022 by 31.12.2024.

29. A compliance Report on affidavit shall be filed by the District Magistrate and Collector, Birbhum by 31.01.2025 before the Registrar, National Green Tribunal, Eastern Zone Bench, Kolkata with copy to the Applicant..."

5. That, in the proceedings dated 21.01.2026 in the present Miscellaneous Application, this Hon'ble Tribunal, after considering the compliance reports filed by different authorities including the one dated 16.01.2026 filed by the deponent, was pleased to observe that the orders of this Hon'ble Tribunal have not been complied with despite expiry of long period of time and therefore, this Hon'ble Tribunal was further pleased to direct the respondents to file

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further reports regarding compliance and to show-cause to the proposed actions to be taken against the respondents.

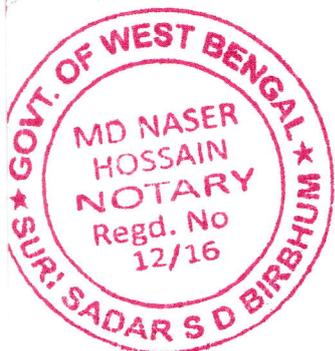
6. In compliance to the aforesaid solemn directions dated 21.01.2026 of this Hon'ble Tribunal, I am filling the present further Reports of Compliance.

7. At the outset, I most humbly submit that I have the highest regard and unalloyed veneration for every judicial order passed by this Hon'ble Tribunal, to which I am ever bound to comply within the stipulated time frame and it has always been my best endeavour to comply with the same to uphold the dignity and majesty of this Hon'ble Tribunal. However, there is unwilling and bonafide delay in complete compliance of the solemn directions of this Hon'ble Tribunal passed in the instant matter, which is purely unintentional and not wilful, for which I sincerely tender my unqualified apology before this Hon'ble Tribunal.

8. I respectfully submit at this stage that I have taken charge of the office of the District Magistrate, Birbhum on 29.10.2025 and I have no knowledge of the said solemn directions of this Hon'ble Tribunal prior to that. I most respectfully submit that after coming to know of the aforesaid solemn directions of this Hon'ble Tribunal in the present matter, I have taken all and every steps towards due compliance of the same.

9. That, in continuation and addition to the facts of compliance already placed before this Hon'ble Tribunal in the Report of Compliance dated 16.01.2026 filed by the deponent, the further steps taken towards compliance of the solemn directions of this Hon'ble Tribunal are humbly placed herein below for kind consideration of this Hon'ble Tribunal.

- (I) That, on 31.01.2026, a meeting was organized under the chairmanship of the Principal Secretary of UD & MA Department, GoWB in participation of the Vice-Chancellor and other officials of Viswa Bharati University, the District Magistrate, Birbhum, the authorities of Bolpur Municipality, authorities of the Municipal Engineering Directorate and detailed deliberations were made by the authorities, wherein it was decided, inter alia, that:



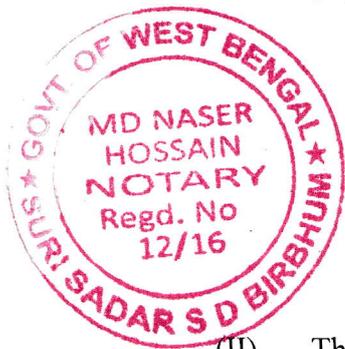
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- (i) Daily collection of fresh waste from all waste generating entities of Viswa Bharati University campus would be made by the Bolpur University against a User Fee once it is mutually decided.
- (ii) The wet waste collected could be processed by the University in its two wet waste processing units (vermi composting) at Shantiniketan and Sriniketan.
- (iii) An interim Material Recovery Facility (MRF) would be set up within the Viswa Bharati University campus for which technical support is to be provided by the State Government and necessary fund is to be provided by the University.
- (iv) The Municipal Engineering Directorate would visit the water bodies at Bhuvandanga where three drains discharging used water fall polluting the said water bodies and to suggest solutions thereof.
- (v) A joint visit would be conducted by the University authorities, District Administration, Officials of the UD & MA Department along-with expert of Solid and Liquid Waste Management to work out further course of actions.
- (vi) The University authority is to write letter to the District Administration and UD & MA Department regarding their consent for the aforesaid arrangements for solid and liquid waste management.

Photocopy of the minutes of the aforesaid meeting dated 30.01.2026 is annexed hereto as Annexure-R3/1.

- (II) That, in terms of the aforesaid decision, the Special Secretary, UD & MA Department addressed a letter dated 30.01.2026 to the Viswa Bharati University authority scheduling a joint visit to the University Campus to be



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conducted on 03.02.2026 by the University authorities, District Administration, authorities of Bolpur Municipality and Municipal Engineering Directorate along-with UD & MA Department to observe the existing situation of solid and liquid waste management of the University campus and to suggest further course of action. It is pertinently stated the in the said joint visit, one expert member of the State Level Task Force was also included in the said inspection team.

Photocopy of the aforesaid letter dated 30.01.2026 addressed by the Special Secretary of UD & MA Department to the Biswa Bharati University scheduling the joint visit is annexed hereto as Annexure- R3/2.

- (III) That, the scheduled joint visit of the officials of Biswa Bharati University, District Administration, Bolpur Municipality, Municipal Engineering Directorate and UD & MA Department along-with the expert member took place on 03.02.2026 and the said team reviewed the existing situation of solid and liquid waste management of the University campus. After the visit, a meeting was also took place between the members of visiting team and deliberations were made on the issues. In the said meeting, the need for strengthening infrastructure for scientific processing of biodegradable and non-biodegradable waste was emphasized and it was initially decided that mandatory segregation of waste at source into wet, dry, domestic hazardous, and other categories shall be enforced across the University campus, for which the Bolpur Municipality, after making an enumeration, would prepare an estimate/budget for user charges/fees and convenience fees to be collected from Visva-Bharati University and once the aforesaid fees are mutually decided, Bolpur Municipality would commence daily collection of waste; a portion of the wet waste would be processed at the existing Vermi Compost Plant within Visva-Bharati University, while residual waste would be transported to an interim processing location at the existing dumpsite of



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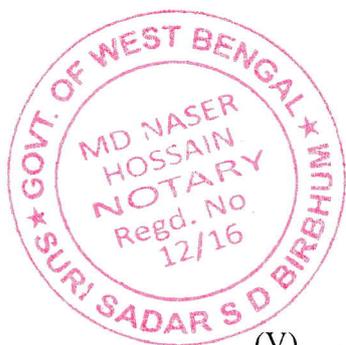
Bolpur Municipality. With regard to the liquid waste management, it was deliberated in the said meeting dated 03.02.2026 that, two of the four major water bodies within the Visva-Bharati campus at Bhuvandanga, are heavily infested with water hyacinth and Biswa Barati University has already awarded a contract for cleaning of the said water bodies. It was further deliberated that interception and diversion of the three major drains falling in the said water bodies would be taken up and in the interim period, the University would prepare a comprehensive Used Water Management Plan for the entire campus.

Some photographs of the aforesaid joint visit dated 03.02.2026 to the University campus conducted by the officials of the Biswa Bharati University, District Administration, Bolpur Municipality, Municipal Engineering Directorate and UD & MA Department along-with the expert member and the meeting held thereat, are annexed hereto as Annexure-R3/3.

- (IV) That, in terms of the aforesaid deliberations and discussion dated 03.02.2026, the Bolpur Municipality prepared an estimate of monthly expenditure/user fees for daily collection and processing of the waste and communicated the same to the Viswa Bharati University by their letter dated 16.02.2026 for their consent/agreement.

Photostat copies of the aforesaid estimate of user fees and the letter dated 16.02.2026 communicated to the Viswa Bharati University by the Bolpur Municipality are annexed hereto as Annexure-R3/4.

- (V) That, the Viswa Bharati University authorities, in its meeting dated 18.02.2026, discussed on the issue quantum of waste generated by the University as assessed by the Bolpur Municipality and on the aforesaid estimated user fees submitted by the Bolpur Municipality and the University decided to approach the Bolpur Municipality for allowing a lump sum concession. In response to the said approach, the Bolpur Municipality



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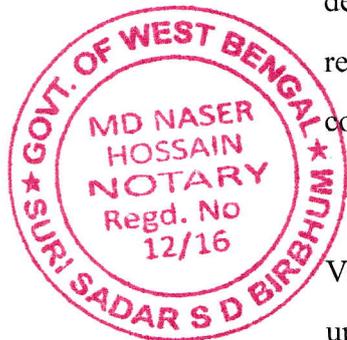
addressed a reply communication dated 26.02.2026 to the Viswa Bharati University allowing a substantial concession of manpower cost to be engaged for collection and processing of the waste.

Photostat copies of the aforesaid minutes of the meeting dated 18.02.2026 of the Viswa Bharati University along-with a copy of the aforesaid reply communication dated 26.02.2026 of the Bolpur Municipality are annexed hereto as Annexure-R3/5.

- (VI) That, upon making an internal survey, the Viswa Bharati University ultimately assessed the quantum of waste generated by the said University to be 4 (four) tonnes per day which would comprise 2.9 tonnes wet waste and 1.1 tonne dry waste and made communications dated 05.03.2026 to the UD & MA Department and dated 09.03.2026 to the deponent conveying their decision that the Viswa Bharati University will make door-to-door waste collection in the university campus by their and they will pay an user fees of Rs.60,000/- per month to Bolpur Municipality towards processing of waste by the Bolpur Municipality at its designated processing location. In reference to the aforesaid communication dated 09.03.2026 of the Viswa Bharati University, the deponent has issued a letter dated 24.03.2026 to the Bolpur Municipality requesting them to take immediate steps for processing and disposal of the collected and segregated waste by the Viswa Bharati University.

Photostat copies of the aforesaid internal survey conducted by the Viswa Bharati University as regards quantum of waste generated at the university campus, the aforesaid communications dated 5.03.2026 addressed by the Viswa Bharati University to the UD & MA Department and dated 09.03.2026 addressed to the deponent together with the letter dated 24.03.2026 issued by the deponent to the Bolpur Municipality are annexed hereto as

Annexure-R3/6.

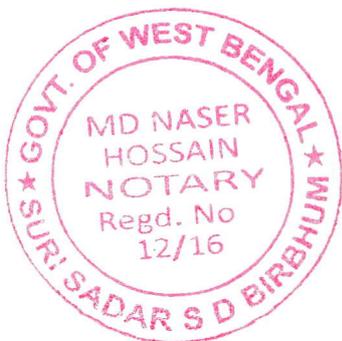


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(VII) It is respectfully submitted that having conducted the aforesaid several meetings, joint inspections conducted by the officials of the Visva Bharati University, District Administration, Bolpur Municipality, UD & MA Department, the following steps have been taken towards management of solid waste generated from the university campus.

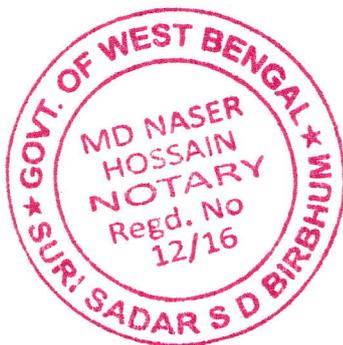
- (i) Since 26.03.2027, the University has commenced daily waste collection and its segregation, on its own cost and mechanism and the same are being transported to the processing sites of the University.
- (ii) The bio-degradable wastes are being processed through composting and vermi-composting by the University in its campus.
- (iii) The residual segregated waste is being transported by the Visva Bharati University to the existing designated dump site of Bolpur Municipality situated at Khosh Kadampur for further processing and disposal by Bolpur Municipality. Pertinently, it is submitted that the Visva Bharati University and the Bolpur Municipality have entered into a Memorandum of Understanding dated 27.03.2026 for a period of one year regarding the scope and responsibilities of the works to be carried out by them as regards collection, segregation and processing of the solid waste and the agreed user fees to be paid by the university to the Bolpur Municipality.
- (iv) That, the Bolpur Municipality has received 545 kilo grams of segregated solid waste from the University on 26.03.2027 in its Processing Unit and the Bolpur Municipality has taken steps to ensure proper segregation and focused handling of dry waste




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materials. Requisite infrastructure has already been developed in the said site, including a fully functional approach road for smooth transportation, a processing platform with a capacity to handle up to 4 tons of waste, and five separate pits for systematic processing. Additionally, all electrical works have been completed to support operational activities. Trained labourers have already been engaged for the segregation process to ensure efficient handling of waste, and the segregated plastic materials will be sold to a recycling agency for further recycling. However, the work of installation of further requisite machinery is currently pending on the onset of embargo under the Model Code of Conduct in view of the ensuing Legislative Assembly Election- 2026 and the procurement process is expected to be initiated once such embargo is lifted after completion of the election process.

Some photographs showing daily collection, segregation, transportation of solid waste by the Viswa Bharati University and the processing of residual waste at Bolpur Municipality's processing unit together with a copy of the aforesaid MoU dated 27.03.2026 are annexed hereto as Annexure-R3/7.



(VIII) It is humbly submitted that the State Government of West Bengal in the UD & MA Department, vide the Letter dated 10.03.2026, has engaged the School of Water Resources, Indian Institute of Technology Kharagpur to prepare a Detailed Survey Report for Swage Treatment Plant (STP) of Viswa Bharati University covering the components of drainage network and installation of Sewage Treatment Plant cum Faecal Sludge Treatment Plant. The said agency has already conducted site visit cum survey of the university campus on

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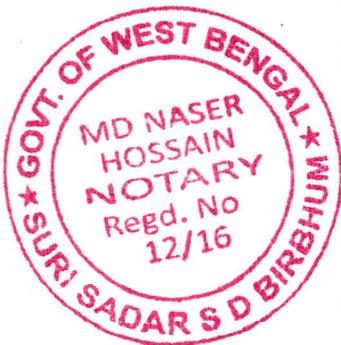
17.03.2026 and the DPR is pending for preparation and finalization by the said agency. It is submitted that once the said DPR for STP is finalized which is expected to be completed within two months, the same shall be handed over to the Viswa Bharati University to take steps for construction of the same by their own.

Photostat copy of the aforesaid engagement letter dated 10.03.2026 issued by the UD & MA Department to the School of Resources, IIT Kharagpur for preparation of DPR for STP for Viswa Bharati campus is annexed hereto as Annexure-R3/8.

- (IX) That, the Viswa Bharati University has completed the works of cleaning and restoration of the three water bodies at Bhuvandanga through their engaged agency.

Photostat copy of the work order dated 05.02.2026 issued by the Viswa Bharati to the engaged agency for the said work of cleaning and restoration of three water bodies, some photographs showing the presently restored status of the said water bodies are annexed hereto as Annexure-R3/9.

- (X) It is pertinently submitted that the Viswa Bharati University has addressed a letter dated 19.02.2026 to the Ministry of Education, Department of Higher Education, GoI requesting for a special recurring grant for a sum of Rs. 15.00 lakhs for the financial year 2025-26 and Rs. 1.5 crore for the financial year 2026-27 for payment of user fees to Bolpur Municipality for the purpose of door-to-door waste collection and disposal of the same as well as for granting a special capital grant for a sum of Rs. 13.00 crores towards setting up of a sewerage treatment plant as per the detailed project report to be prepared by the UD & MA Dept, GoWB for the area of Viswa Bharati University campus.

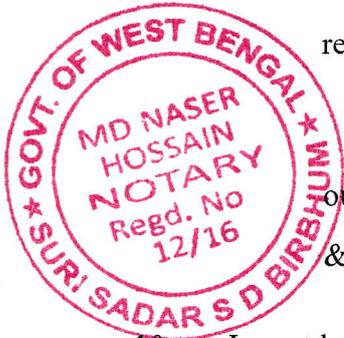


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Photostat copy of the aforesaid letter dated 19.02.2026 addressed by the Viswa Bharati University to the Ministry of Education, GoI for sanction of grant is annexed hereto as Annexure-R3/10.

- (XI) That, the Executive Engineer, Birbhum Division, Municipal Engineering Directorate has prepared an estimate of Rs. 33,04,983/- towards diversion of three drain outfalls falling at water bodies at Bhuvandanga and construction of a culvert thereat and forwarded the said estimate to the deponent. In turn, the deponent has issued a letter dated 25.03.2026 to the UD & MA Department for according Administrative Approval and Financial Sanction of the said proposed work of diversion. It is submitted that the deponent is closely maintaining liaison with the concerned authority and the said work of diversion may be completed within three months once the said sanction is received.



Photostat copy of the aforesaid estimate for diversion of the said three outfalls and the letter dated 25.03.2026 addressed by the deponent to the UD & MA Department are annexed hereto as Anenxure-R3/11.

10. I most humbly reiterate that I have highest regard and unalloyed veneration for every judicial order passed by this Hon'ble Tribunal and it has been always my best endeavour to comply with the same to uphold the dignity and majesty of this Hon'ble Tribunal. However, the delay in due compliance of the solemn direction of this Hon'ble Tribunal within the stipulated time frame and to file the compliance report/affidavit thereof before this Hon'ble Tribunal in due course, was purely unintentional, bonafide and not wilful, for which I once again sincerely tender my unqualified apology before this Hon'ble Tribunal.
11. In view of what have been stated and submitted by me in this affidavit, I most humbly submit that I have taken immediate and every steps for due compliance of the solemn direction of this Hon'ble tribunal and there is no case of wilful non-compliance and/or

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violation of such solemn direction. I therefore most humbly pray that this Hon'ble Tribunal may graciously be pleased to condone the delay occurred in complete compliance of the said solemn directions and pass appropriate order(s)/direction(s) dispensing the deponent from the proposed consequential actions/prosecution for alleged non-compliance of the direction of this Hon'ble Tribunal, as recorded in the order dated 21.01.2026 passed in the present miscellaneous application.

12. The statements made in paragraphs 1 and 2 of the foregoing affidavit are true to my knowledge, those made in paragraphs 3, 4, 5, 6, 8, 9, are information derived from the available records, which are maintained in the office of the deponent in usual course of office business and as obtained from different authorities and the rest are my humble submission and prayer before this Hon'ble Tribunal.

Dhaval Jain

Deponent **District Magistrate
Birbhum**

Identified by me

Shri 27/03/2026
Advocate

F/2224/4128/2024

Verification

I, Shri. Dhaval Jain, the District Magistrate and Collector, Birbhum District, do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Suri, Birbhum, this the 27th day of March, 2026.

Dhaval Jain

Deponent **District Magistrate
Birbhum**

Identified by me

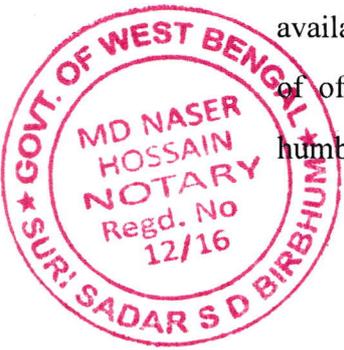
Shri 27/03/2026
Advocate

F/2224/4128/2024

Solemnly affirmed on
day of *27/03/2026*
by deponent *Dhaval Jain*
DM, Birbhum
S. Gazain Advocate

MD Naser Hossain
**MD NASER HOSSAIN
NOTARY
SURI SADAR COURT, BIRBHUM
REGD 12/16**

27/03/2026



Annexure - R3/1

17

Government of West Bengal
Urban Development and Municipal Affairs Department
NAGARAYAN, DF-8, Sector-I
Salt Lake, Kolkata-700 064.

Memo No. 236- UDMA-28011(11)/13/2021

Date : 05.02.2026

From : Shri Joly Chaudhuri WBCS (Exe.),
Special Secretary to the Govt. of West Bengal,
Urban Development & Municipal Affairs Department &
Administrator, Bidhannagar.

To : District Magistrate,
Birbhum District

Sub : Minutes of the meeting regarding several issues of Solid & Liquid
Waste Management of Viswa Bharati area.

Sir,

Apropos the captioned subject, I am to enclose herewith the Minutes of the Meeting chaired by Principal Secretary, UD & MA Department on 31st January, 2026 with Viswa Bharati District Administration, Bolpur Municipality & MED regarding several issues of Solid Waste & Liquid Waste Management of Viswa Bharati area against the Hon'ble NGT case vide OA no.129/2002/EZ.

This is for your kind information and necessary action.

Enclo : As stated.

Yours faithfully,

[Signature]
05.02.2026
Special Secretary
to the Govt. of West Bengal

Memo No. 236-1(6)-UDMA-28011(11)/13/2021

Date : 05.02.2026

Copy forwarded for kind information to :

- (1) Vice Chancellor, Viswa Bharati University.
- (2) Director, SUDA
- (3) Chief Engineer, South Zone, MED
- (4) Executive Engineer, Birbhum Division, MED.
- (5) Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
- (6) Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.

[Signature]
05.02.2026
Special Secretary
to the Govt. of West Bengal



Minutes of the Meeting (video conference) with Visva Bharati District Administration, Bolpur Municipality, MED, and UD&MA Department several issues of Solid & Liquid Waste Management of Visva Bharati area against the Hon'ble NGT case vide OA No. 129/2022/EZ.

In the Chair: Principal Secretary, UD&MA Department, GoWB

Meeting Date: 31.01.2026

Meeting Time: 12:00 noon

Meeting Attendees:

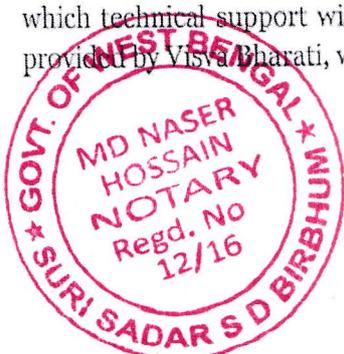
1. Principal Secretary, UD&MA Department, GoWB
 2. Vice Chancellor, Visva Bharati
 3. Director, SUDA
 4. District Magistrate, Birbhum
 5. Officials of UD&MA Department and Visva Bharati
 6. Executive Engineer, Birbhum Division of MED
 7. Representatives of Bolpur Municipality
-

Principal Secretary, UD&MA Department, chaired the meeting.

At the outset, he welcomed all the participants present in the Video Conference and explained the discussion points of the meeting. After threadbare discussion the following decisions were arrived at:

Solid Waste Management:

1. Bolpur Municipality has committed to collect daily fresh waste from all the waste generating entities of Visva Bharati campus against a charge as User fee to be decided by Bolpur Municipality. Initially it was decided that, they will collect segregated waste from 166 points. After threadbare discussion, it was decided that a complete enumeration of the waste generating entities of Visva Bharati campus like households, departments, markets, shops etc. will be done by Bolpur Municipality with the help of Visva Bharati within 2nd February, 2026. Collection of the segregated waste from primary sources and transportation of the same from secondary points to be identified to commence after the user fees are mutually agreed upon between Bolpur Municipality and Visva Bharati.
2. Visva Bharati has informed that they have two wet waste processing units (vermi composting), one at Shriniketan and another at Shantiniketan. It was presumed that the wet waste to be collected could be processed in these two units. If there is a need of setting up of additional unit for wet waste processing, that will be taken care of.
3. It was learnt that, there are no existing facility for dry waste processing. So, it was decided that an interim Material Recovery Facility (MRF) will be set up within the Visva Bharati campus for which technical support will be provided by State Government and the necessary fund will be provided by Visva Bharati, which should be commissioned within March, 2026.





4. It was further decided that, one operator may be engaged for operation and maintenance of the MRF and the cost will be borne by Visva Bharati.
5. Executive Engineer, Birbhum Division of MED, will prepare the DPR (Drawing, Design and Estimate) for MRF and if required for additional wet waste processing unit.

Liquid Waste Management:

6. It was noted that within the Visva Bharati campus there are three large ponds where discharge of used water from outfalls of 3-4 drains polluting the water.
7. Executive Engineer, Birbhum Division of MED, was requested to visit the water bodies and to suggest solutions.

Others:

8. Within 7 days, a joint visit will be conducted by the officials of Visva Bharati, District Administration and UD&MA Department along with an expert of Liquid and Solid Waste Management to workout the further course of actions.
9. It was decided that after 15 days a meeting will be scheduled for review of the progress.
10. It was decided that the Vice Chancellor, Visva Bharati will write a letter to the District Magistrate, Birbhum with a copy to the Principal Secretary, UD&MA Department regarding their consent on the above-mentioned arrangements for Solid and Liquid Waste Management.

With no other issue for discussion the meeting ended with vote of thanks to and from the chair.

(Ghulam Ali Ansari)

Principal Secretary, UD&MA Department



Government of West Bengal
Urban Development and Municipal Affairs Department
NAGARAYAN, DF-8, Sector-I
Salt Lake, Kolkata-700 064.

Memo No.: 191-SUDA-13014(17)/14/2022-PM SEC(SUDA)

Date : 30.01.2026

From : Shri Joly Chaudhuri WBCS (Exe.),
Special Secretary to the Govt. of West Bengal,
Urban Development & Municipal Affairs Department.

To : The Vice Chancellor, Visva Bharati

Sub : Request for making necessary arrangements by deputing one Officer
for the joint visit scheduled on 03.02.2026 at 11:30 AM on Solid and Liquid Waste
Management of Visva Bharati Campus.

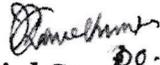
Ref : Video Conference held on 30.01.2026.

Sir,

Apropos the captioned subject and reference, this is to inform you that a joint visit of the officials of Visva Bharati, District Administration, Bolpur Municipality, Municipal Engineering Directorate and UD&MA Department along with an expert of Solid and Liquid Waste Management has been scheduled on **03.02.2026 at 11:30 AM** to observe the existing situation/problem of Solid and Liquid Waste Management of Visva Bharati Campus and also to suggest further course of action.

I am directed to request you to kindly depute one Officer (well conversant with the matter) for the above-mentioned joint visit.

Yours faithfully,

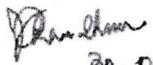

Special Secretary
to the Govt. of West Bengal

Memo No.: 191-SUDA-13014(17)/14/2022-PM SEC(SUDA)

Date : 30.01.2026

Copy forwarded for kind information with the request to depute one officer for the above-mentioned visit to :

1. Member Secretary, WBPCB
2. District Magistrate, Birbhum
3. Director, SUDA
4. Chief Engineer, MED – with the request to depute Executive Engineer, Birbhum Division.
5. Executive Officer, Bolpur Municipality

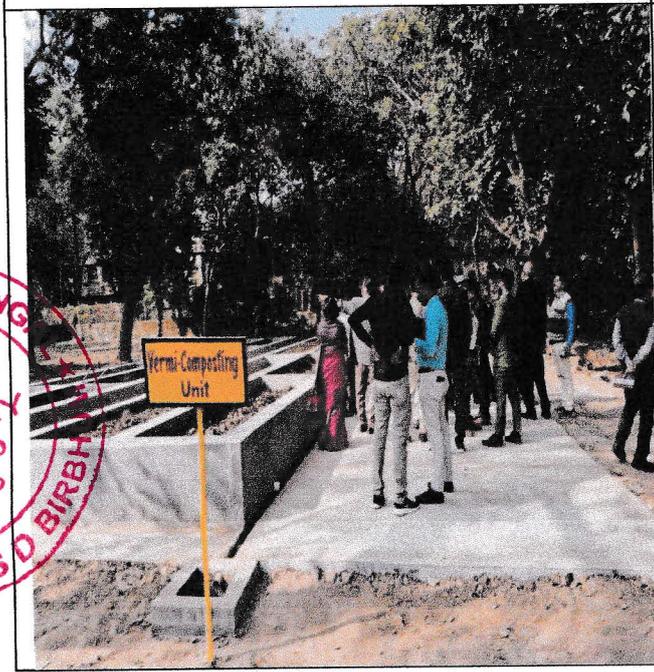
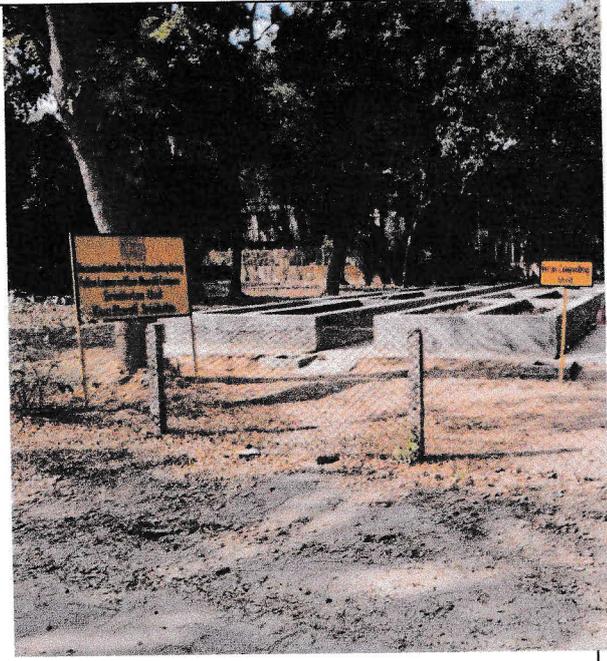
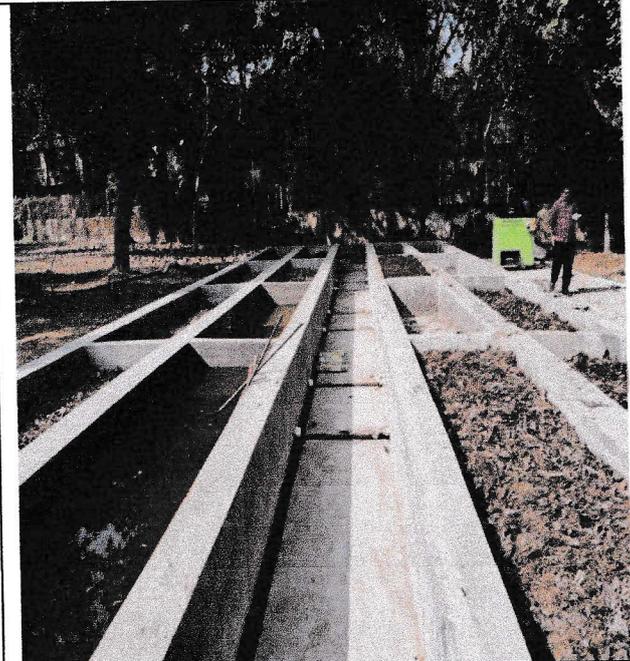
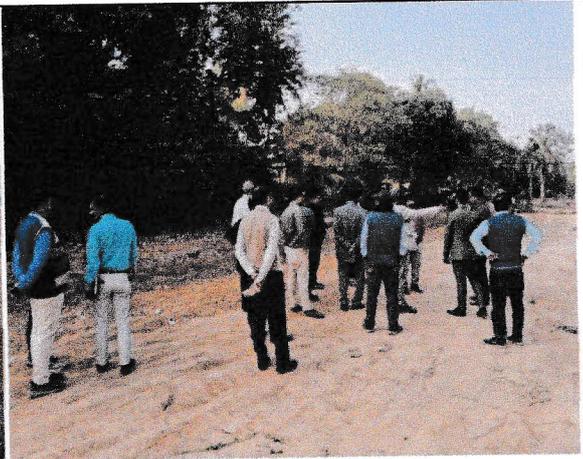
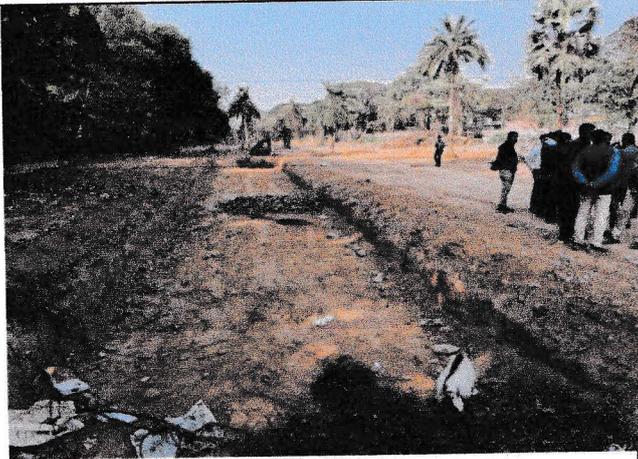

Special Secretary
to the Govt. of West Bengal

Memo No.: 191-SUDA-13014(17)/14/2022-PM SEC(SUDA)

Date : 30.01.2026

Copy forwarded for kind information with the request to remain present in the joint visit to Prof. Arunava Majumder, Expert Member of SLTF.


Special Secretary
to the Govt. of West Bengal



GOVT. OF WEST BENGAL
MD NASER HOSSAIN
NOTARY
Regd. No 12/16
SURI SADAR SD BIRBHUM



OFFICE OF THE BOLPUR MUNICIPALITY
BOLPUR, BIRBHUM, PIN-731204

Chairman: Smt. Parna Ghosh
Vice-Chairman: Omar Sekh

Mail ID- bolpurmunicipality@gmail.com
www.bolpurmunicipality.org

Fax: 03463-252501, Phone: 03463-252501

Ref. No. 4396/PWD/BM/2025-26

Date 16.02.2026

To,
The Hon'ble Vice Chancellor
Visva-Bharati University
Santiniketan

Sub: Request for kind approval of user fees for Solid Waste Management in the premises of Visva-Bharati University under the execution of Bolpur Municipality.

Respected Sir,

With due respect, this is to inform you that a meeting was convened on 13/02/2026 at 2:00 PM in the chamber of the Hon'ble Registrar, Visva-Bharati University, in the presence of the Hon'ble Registrar, officials of the UD & MA Department, and officers of Bolpur Municipality. The meeting was held to discuss matters relating to the fixation of user fees and the monthly expenditure for implementing and maintaining the Solid Waste Management system within the Visva-Bharati campus.

The discussions primarily focused on establishing a structured, efficient, and sustainable mechanism for the proper collection, segregation, transportation, and scientific disposal of solid waste generated across the university premises. Emphasis was laid on ensuring regular and systematic waste management in compliance with applicable governmental rules and environmental guidelines.

Pursuant to the deliberations and resolutions adopted in the meeting, Bolpur Municipality has prepared a detailed Monthly Expenditure Chart amounting to Rs. 9,86,009.00 (Rupees Nine Lakh Eighty-Six Thousand Nine Only) per month. The expenditure includes costs towards manpower engagement, vehicle deployment and maintenance, operational expenses, and supervisory arrangements necessary for the effective execution of the Solid Waste Management system within the campus.

The proposed plan is aimed at maintaining cleanliness, improving environmental sustainability, and ensuring proper hygiene standards throughout the university premises.

In view of the above, I most respectfully request your kind approval of the proposed user fees and the Monthly Expenditure Chart to enable Bolpur Municipality to initiate and implement the necessary arrangements at the earliest. Your approval will facilitate the smooth and timely execution of the Solid Waste Management system for the benefit of the university community.

Thanking you in anticipation of your kind consideration.

Enclosure: Monthly Expenditure Sheet.

Yours faithfully,

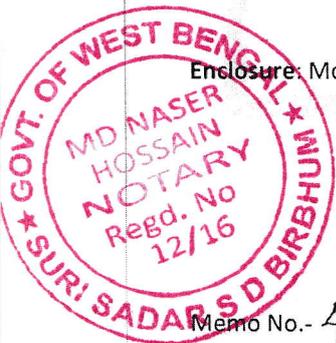
P. Ghosh
Chairman

Bolpur Municipality
Chairman
Bolpur Municipality

Memo No.- 4396/3/PWD/BM/2025-26 Date- 16.02.2026
Copy forwarded for kind information and requested to take necessary action to:

1. Principal Secretary to the Govt. of West Bengal
UD&MA Department, Nagarayan, Saltlake, Kolkata
2. Director SUDA, UD&MA Department
ILGUS Bhavan, Salt Lake, Kolkata
3. District Magistrate, Suri, Birbhum

P. Ghosh
Chairman
Bolpur Municipality
Chairman
Bolpur Municipality



23

**Monthly Expenditure for Visva Bharati to be provided to Bolpur Municipality
for Solid Waste Management**

	Number of Establishment	Male	Female	Population
Quarter	257	328	303	631
Hostel	34	1480	1491	2971
Office	48	671	322	993
Canteen	15			2156
Guest House	6			0
Bhavan	22	4319	3782	8101
Day Scholar		5550	4950	10500
Floating Population		1500	1500	3000
TOTAL	382	13848	12348	28352

Labour	Rate/ Day (Rs.)
Unskilled	399.35
Semi Skilled	439.31
Skilled	483.42

Waste Generation (TPD)	Wet Waste (TPD)	Dry Waste (TPD)
6	4	2

Vehicle and manpower required

Pedal tri Cycle Required	42	Nirmal Bandhu	42
		Nirmal Sathi	7
FOT/ Tractors - Trailor required	5	Driver	5
		Helper	5

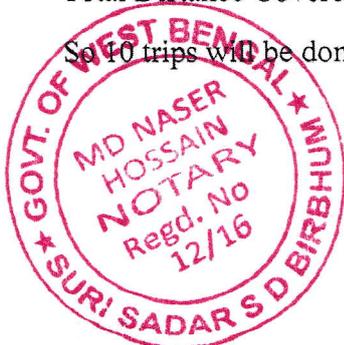
Cost for Manpower:

- ✓ Nirmal Bandhu & Helper: (42+5)= 47 X Rs.399.35 i.e. Rs.18769.45/ day
- ✓ Nirmal Sathi: 7 X Rs.439.31 i.e. Rs.3075.17/ day
- ✓ Driver: 5 X Rs.483.42 i.e. Rs.2417.10/ day

Monthly Cost for Manpower: (Rs.24261.72 X 30) = Rs.727851.60

Total Distance Covered by each F.O.T: 12 KM/ trip

So 10 trips will be done by 5 FOT covering (10 X12) i.e. 120 KM / day



24

Fuel considering 8 KM / ltr requires (120/8) i.e. 15 ltr/ day

Cost of Fuel = (15 X 100) i.e. Rs.1500/- per day

Monthly cost of Fuel = Rs.1500/- X 30 days i.e. Rs.45000/-

Lubricant required considering 1 ltr for 500 KM = 120/500 i.e. 0.24 ltr/ day

Cost of Lubricant @Rs.350 / ltr X 0.24 = Rs.84/- per day

Monthly cost of Lubricant = Rs.84/- X 30 days i.e. Rs.2520/-

Monthly Maintenance charge of vehicle:

1. For PTC – Rs.500/- X 42 = Rs.21,000/-

2. For FOT - Rs.2000/- X 5 = Rs.10,000/-

Total: Rs.31,000/-

Total monthly expenditure for collection and transportation: Rs.(727851.60

+ 45000 + 2520 + 31000) = Rs.806372/ month.

Monthly Processing cost: (6 ton X 30 days X Rs.500 processing fee per ton) = Rs.90000/-

Total Monthly Expenditure: Rs.896372/-

Monthly Monitoring & Supervision charge: Rs. 896372 X 10 % =Rs.89637/-

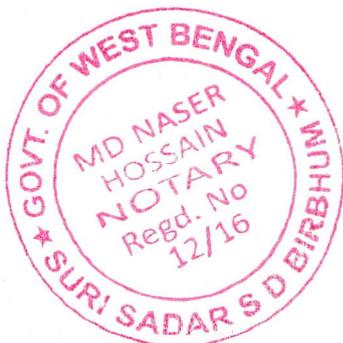
Total Charge to be paid per month to Bolpur Municipality:

Rs.896372/-+ Rs.89637/- = Rs.986009/-

8/8/26
16.02.26
Sub-Assistant Engineer
Bolpur Municipality
Bolpur, Birbhum

8/8
Assistant Engineer / E+O
(In - Charge)
Bolpur Municipality
Bolpur : Birbhum

8/8/26
Chairman
Bolpur Municipality



বিশ্বভারতী

বিশ্বভারতী

VISVA-BHARATI



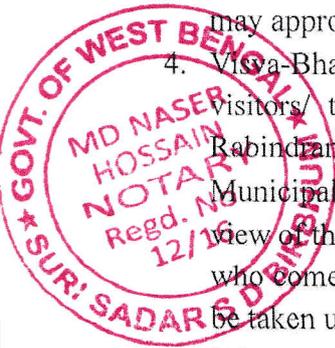
Minutes of the meeting held on 18.02.2025 at 12.00 p.m. at Chamber of Registrar regarding "Solid Waste Management" (w.r.t estimate given by Bolpur Municipality on 16/02/2026)

Officials Present on behalf of the Visva-Bharati

Officials Present on behalf of the Bolpur Municipality

- | | |
|---|--|
| 1. Dr. Bikash Mukhopadhyay, Registrar,
Visva-Bharati | 1. Shri Bapi Birbanshi, AE, Bolpur
Municipality |
| 2. Shri Gouranga Dutta, Internal Audit Officer | 2. Shri Sudip Bhattacharya, Accountant-
in-charge, Bolpur Municipality |
| 3. Shri Ashok Kumar Mahato, Joint Registrar
(Estate and Legal), Visva-Bharati | 3. Shri Sudhiranjan Gangopadhyay, City
Mission Manager, Bolpur Municipality |
| 4. Shri Bratin Roy, Assistant Registrar,
Finance(on behalf of Finance Officer) | |

1. Officials of Bolpur Municipality and Visva-Bharati met for negotiation in the Chamber of the Registrar. The meeting was chaired by Registrar.
2. Visva-Bharati's officials requested the officials of Bolpur Municipality for a clarification about inclusion of the residential student and residential staff, both in hostels and quarters and in the offices and bhavanas and also about the inclusion of floating population of 3,000. The University was in doubt whether the students and staff have been calculated twice or thrice in different establishments like quarters, offices, bhavanas etc. To this the officials of Bolpur Municipality clarified that this is the norm followed by them. A student or an employee generates wastes both at the hostel/ quarter and department/ office at different times as different users or facilities. However, the amount of waste generated will not exceed the stipulated rate of 308 gm/ head and 75 gm/ head for floating population as per the Solid Waste Management Rules, 2016. The total TPD (Tonne per Day) of 6 tonnes have been arrived at based on scientific calculation as per the Solid Waste Management norms.
3. The University requested that if a lumpsum concession or discount of 50% can be given by the Municipality, to which the Municipality officials replied that the one time capital expenditure/ investment is so high that this will not be possible for the Municipality; however, the University may approach the higher authority of State Government.
4. Visva-Bharati further requested that the floating population of 3,000 which mainly consists of visitors/ tourists to the World Heritage Site of Santiniketan and the Heritage of Gurudev Rabindranath Tagore. As such, it is a request from Visva-Bharati to consider whether the Municipality or the State Government can share part of the one time or recurring expenditure in view of the fact that the economy of Bolpur/ Santiniketan is dependant heavily on visitors/ tourists who come to see Bengali heritage and culture. The officials of Municipality told this matter may be taken up at higher level of State Government.
5. It is mutually agreed that the Visva-Bharati may take up the matter with the State Government.



18/02/2025

18/2/26

18/2/26

18/2/26

18/2/26

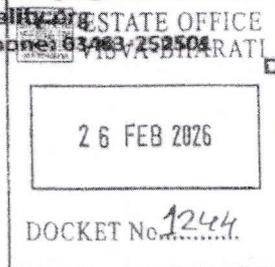


**OFFICE OF THE BOLPUR MUNICIPALITY
BOLPUR, BIRBHUM, PIN-731204**

Chairman: Smt. Parna Ghosh
Vice-Chairman: Omar Sekh
Mail ID-bolpurmunicipality@gmail.com
www.bolpurmunicipality.org
Fax: 03463-252501, Phone: 03463-252501
Mobile-9434223140

Ref.No 4546 /SANI/BM/25-26

Date 26.02.2026



To
The Registrar
Visva-Bharati University
Santiniketan, Birbhum
West Bengal

Subject: Proposal for allowing 50% concession only on Manpower charges for Solid Waste Management services

Sir,

It is respectfully submitted that a detailed expenditure estimate for providing Solid Waste Management (SWM) services within the Visva-Bharati University campus through Bolpur Municipality has been prepared and submitted. On the basis of the said estimate, the present proposal is hereby placed for kind consideration.

As per the estimate, the total monthly expenditure towards collection, transportation, processing, monitoring, and supervision of solid waste has been assessed at **Rs. 9,86,009/- (Rupees Nine Lakh Eighty-Six Thousand Nine only)**. Out of the said amount, the **monthly manpower cost has been calculated as Rs.7,27,852/-**, which has been found to constitute a major portion of the total expenditure.

Keeping in view the academic, cultural, and public welfare importance of Visva-Bharati University and with the objective of maintaining the spirit of mutual cooperation between the University and the local municipal authority, **a proposal for allowing a 50% concession only on Manpower charges has been submitted on behalf of Bolpur Municipality**. Upon approval of the said concession, a substantial reduction in the financial burden on the University is expected to be achieved, while uninterrupted and efficient Solid Waste Management services across the entire campus would continue to be ensured.

In view of the facts stated above, **approval of the proposal for allowing a 50% concession on manpower charges, amounting to Rs.2,58,157/- + Rs.3,63,926/-, i.e. a total of Rs. 6,22,083/-, is respectfully requested on behalf of Bolpur Municipality.**

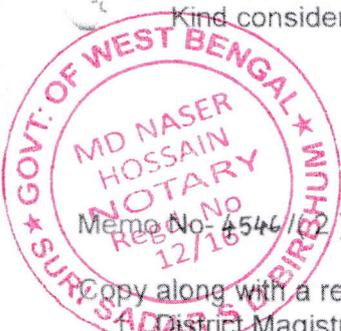
Kind consideration of the matter and a favorable decision thereon shall be highly appreciated.

With regards,

(Signature)

Executive Officer/Chairman
Bolpur Municipality

Dt.- 26/02/2026



Memo No. 4546/25-26

Copy along with a report forwarded for favour of kind information to:-

1. District Magistrate, Birbhum District, Suri Birbhum
2. The Director, SUDA Director, SUDA & Mission Director, WBSULM, ILGUS BHAVAN, HC Block, Sector-III, Bidhannagar, Kolkata-700106.

(Signature)

Executive Officer/Chairman
Bolpur Municipality

(Signature)

Implementation of "Door to Door Waste Collection" committee

Dt: 26/02/2026

Horticulture waste = 0.5 ton/day.

Plastic = 0.5 ton/day

Food Waste: Hostel & Canteen = 0.5 ton/day.

Students at dept. = 0.8 ton/day. (10,500 Head x 75 gm)

Staff = 0.1 ton/day (2000 Head x 75 gm)

Resident = 0.2 ton/day (631 Head x 300 gm)

Hostel (other than food waste) = 0.45 ton/day (3000 Head x 150 gm)

Tourist = 0.4 ton/day (500 Head x 75 gm)

Function & Festival = 0.05 ton/day.

Glass & Ceramic = 0.02 ton/day

Missil. = 0.05 ton/day

Total = 3.57 ton/day

Approx = 4 ton/day.

1250 x 4 tractor x 30 day = 2,10,000

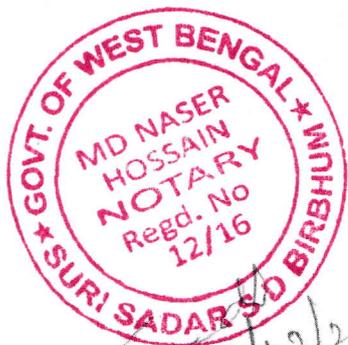
638 x 16 Head x 30 day = 3,06,240

5,16,240

+ 8000

5,24,240.00

Missil.



26/02/26

Ram 26/2/26

26/02/2026

Sanitation Section
Visva-Bharati
26/02/2026



विश्वभारती
विश्वभारती
Visva-Bharati



~~28~~

आचार्य : श्री नरेंद्र मोदी
ACHARYA (CHANCELLOR)
SHRINARENDRA MODI

उपाचार्य : डॉ. प्रोबीर कुमार घोष
UPACHARYA (VICE-CHANCELLOR)
DR. PROBIR KUMAR GHOSH

संस्थापक : रवीन्द्रनाथ ठाकुर
Founder : Rabindranath Tagore

Memo no: Estate/ECD-1/602/25-26

Date: -05-03-2026

To
Sri Joly Chaudhuri
Special Secretary
Urban Development and Municipal Affairs Department & Administrator, Bidhannagar
& Director, State Urban Development Agency (SUDA), UDMA Department

Sub: Door-to-door waste collection /disposal of solid waste in Visva-Bharati campus in pursuance of the Hon'ble NGT's directions.

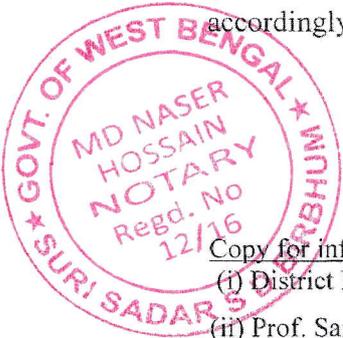
Ref: Cost estimate given by the Bolpur Municipality on 16-02-2026 and 26-02-2026 and the negotiation meeting held with the Bolpur Municipality on 18-02-2026

Sir

The University thanks you very much for the steps taken under your leadership in compliance with the Hon'ble NGT's direction. With reference to above, I would like to inform you that the University has conducted an in-house study on the waste generation (TPD) factor shown in the Municipality's cost estimates sent to us on 16/02/2026 and 26/02/2026.

As per our in-house study, the TPD will not be more than 4 (four) tonnes per day (wet waste 2.9 tonnes + dry waste 1.1 tonnes) as against the TPD of 6 tonnes (wet waste 4 tonnes + dry waste 2 tonnes) shown by the Bolpur Municipality.

As such, it is requested that the Bolpur Municipality may be advised to revise the cost estimate accordingly.



Copy for information: -

- (i) District Magistrate, Birbhum: - With request to pursue the matter
- (ii) Prof. Santanu Rakshit, Chairperson, Sanitation Committee, V.B
- (iii) JR and CS to Vice-Chancellor, V.B

Sd/-
Registrar
Visva-Bharati

Registrar
Visva-Bharati



विश्वभारती
विश्वभारती
Visva-Bharati



29

आचार्य : श्री नरेंद्र मोदी
ACHARYA (CHANCELLOR)
SHRI NARENDRA MODI

संस्थापक : रवीन्द्रनाथ ठाकुर
Founder : Rabindranath Tagore

उपाचार्य : डॉ. प्रोबीर कुमार घोष
UPACHARYA (VICE-CHANCELLOR)
DR. PROBIR KUMAR GHOSH

Memo no: - Estate/ECD-1/605/25-26

Date: 09-03-2026

To
Sri Joly Chaudhuri
Special Secretary
Urban Development and Municipal Affairs Department & Administrator, Bidhannagar
& Director, State Urban Development Agency (SUDA), UDMA Department

Sub: Door-to-door waste collection /disposal of solid waste in Visva-Bharati campus in pursuance of the
Hon'ble NGT's directions.

Ref: Our memo no Estate/ECD-1/602/25-26 dated 05-03-2026.

Sir

With reference to above, I would further like to request you to let us know the processing charges for TPD
of 04 (four) tonnes (wet waste of 2.9 tonnes + dry waste of 1.1 tonnes) to be taken by Bolpur Municipality.



Registrar
Visva-Bharati

09/03/2026



30

आचार्य : श्री नरेंद्र मोदी
ACHARYA (CHANCELLOR)
SHRI NARENDRA MODI

संस्थापक : रवीन्द्रनाथ ठाकुर
Founder : Rabindranath Tagore

उपाचार्य : डॉ. प्रोबीर कुमार घोष
UPACHARYA (VICE-CHANCELLOR)
DR. PROBIR KUMAR GHOSH

Memo no: - Estate/ECD-1/607/25-26

Date: 09-03-2026

To
The District Magistrate,
Birbhum

Sub: Door-to-door waste collection /disposal of solid waste in Visva-Bharati campus in pursuance of the Hon'ble NGT's directions.

Sir

With reference to above this is to inform you that Visva-Bharati has decided to implement the door-to-door waste collection in its campus on its own.

We require the assistance of the Bolpur Municipality for processing of the waste collected by the University. The University is agreeable to pay Rs. 60,000 (sixty thousand) per month to the Bolpur Municipality towards processing fees of waste generated in the Visva-Bharati Campus.

Kindly advise the Bolpur Municipality accordingly. We are ready to execute a MoU with the Municipality at the earliest.

Yours faithfully

Registrar
Visva-Bharati

09/03/2026



~~31~~

Government of West Bengal
Office of the District Magistrate & Collector, Birbhum
R.M. Section
e-mail:- rmsection.birbhum@gmail.com

Memo No.:- 465 /RM

Dated:- 24 / 03 /2026

To

The Executive Officer,
 Bolpur Municipality,
 Bolpur, Birbhum.

Sub: Disposal and processing of solid-waste collected by Visva Bharati University and total compliance of Hon'ble N.G.T's direction.

Ref:- 1) Estate/ECD-01/609/25-26 Dated-10.03.2026.
 2) Estate/ECD-1/605/25-26 Dated-09.03.2026.
 3) Estate/ECD-1/607/25-26 Dated-09.03.2026.

Sir,

In reference to the subject cited above and memo under reference, you are requested to take necessary initiative for processing and disposal of collected solid-waste by the visva Bharati University immediately for total compliance of Hon'ble N.G.T's direction.

Kindly you are requested to act accordingly at the earliest.

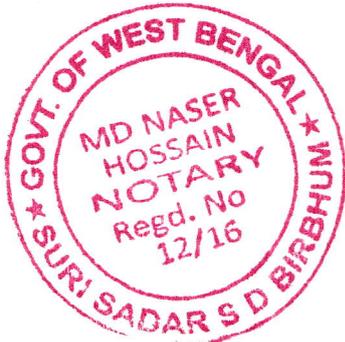
[Signature]
 District Magistrate
 Birbhum

Memo No.:- 465 (2)/1(1)/ RM

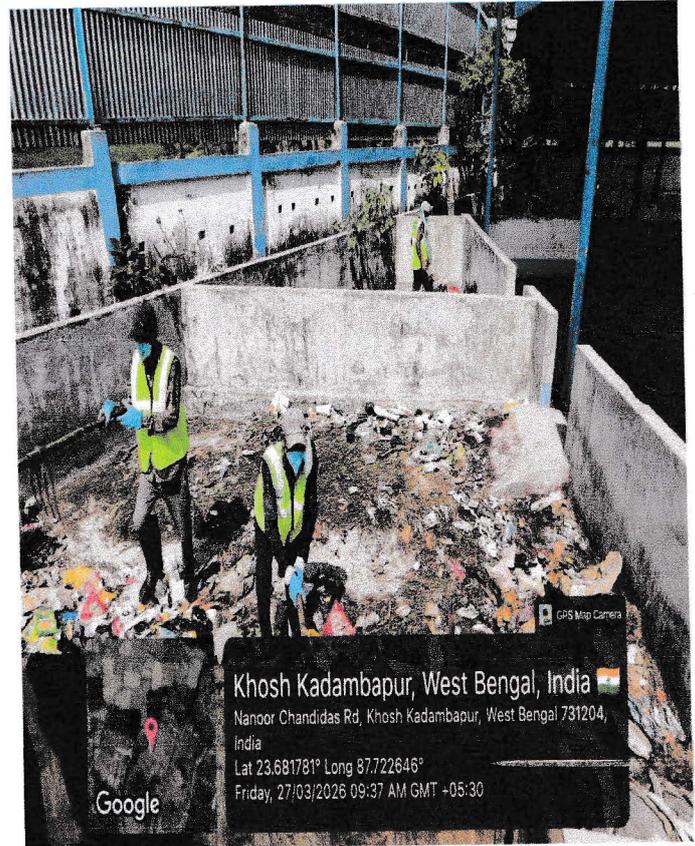
Dated:- 24 / 03 /2026

Copy forwarded to:-

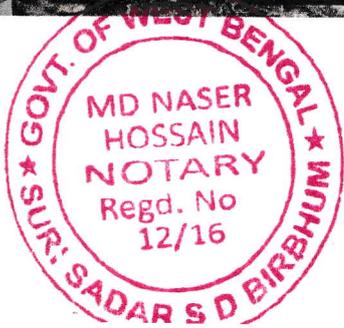
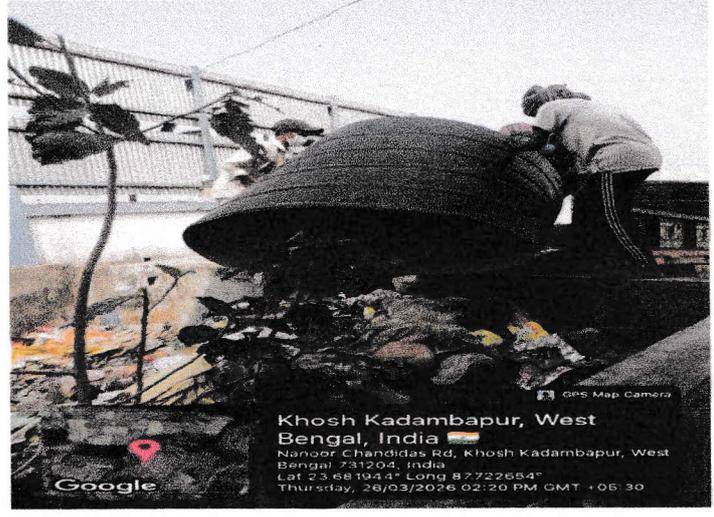
1. The Registrar, Visva Bharati University, Shantiketan, Bolpur, Birbhum.
2. The Principal Secretary, Department of Urban Development and Municipal Affairs, Nagar Unnayan, Govt. of West Bengal, D.F-8, Sector-1, Salt Lake City, Kolkata-700064.



[Signature]
 District Magistrate
 Birbhum



GOVT. OF WEST BENGAL
 MD NASER HOSSAIN
 NOTARY
 Regd. No 12/16
 SADAR S D BIRBHUM



3/4

MEMORANDUM OF UNDERSTANDING (MoU)

This Memorandum of Understanding (MoU) is made on this ___ day of March, 2026

BETWEEN

Visva-Bharati University, a Central University established under the Visva-Bharati Act, 1951, having its office at Santiniketan, Birbhum, West Bengal, through its Registrar (hereinafter referred to as "the University");

AND

Bolpur Municipality, a municipal authority under the West Bengal Municipal Act, having its office at Bolpur, Birbhum, West Bengal through its Executive Officer (hereinafter referred to as "the Municipality").

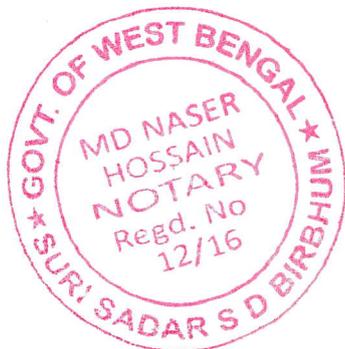
1. OBJECTIVE

This MoU is executed to establish a structured mechanism for **collection, segregation, transportation, processing, and disposal of solid waste** generated within the University campus in coordination with the Municipality.

2. SCOPE OF WORK AND RESPONSIBILITIES

2.1 Responsibilities of the University

- a) The University shall **collect solid waste on a daily basis** from all sources within its campus including, but not limited to, residential quarters, hostels, offices, canteens, guest houses, and other establishments, **through its own mechanism and at its own cost.**
- b) The estimated quantum of waste generated within the campus shall be approximately **4 (four) metric tonnes per day**, out of which **about 1 (one) metric tonne per day** shall comprise horticultural and food (bio-degradable) waste.
- c) The University shall **undertake segregation of waste at source or at designated facilities**, and shall process **bio-degradable waste** through its existing wet waste processing units using **vermi-composting methods** located at Sriniketan and Santiniketan.



By
27/03/2026

See
27/03/26

~~25~~

d) The University shall **transport residual (non-biodegradable) waste**, at its own cost and through its own mechanism, to the designated interim processing location situated at the **existing dumpsite of the Municipality**, and shall formally hand over such waste to the Municipality.

2.2 Responsibilities of the Municipality

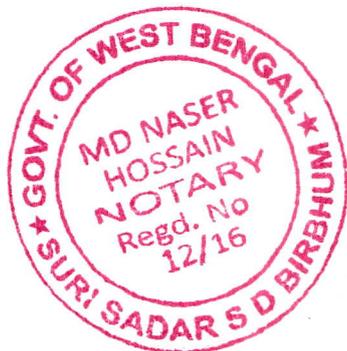
- a) Upon receipt of the residual waste from the University, the Municipality shall **take charge of further processing and disposal** of such waste.
- b) The Municipality shall carry out **sub-segregation, sorting, and baling (if required)**, and ensure final disposal in accordance with applicable laws, rules, and environmental standards.

3. COST AND FINANCIAL ARRANGEMENT

- a) The University shall bear all costs relating to **collection, segregation, and transportation** of waste up to the point of delivery at the designated dumpsite.
- b) The Viswa Bharati University shall pay an amount of Rs.60,000/- (Sixty Thousand only) per month to the Bolpur Municipality towards the user fees/convenience fees for processing and disposal of the residual waste at their processing unit. The aforesaid user fees are calculated and mutually agreed on the basis of the aforesaid quantum of residual waste of 03 metric tones per day and if there is any enhancement as regards quantum of such residual waste, the Viswa Bharati University will pay the user fees against such extra quantum of waste at the pro rata basis.
- b) The Municipality shall bear the costs relating to **processing and final disposal** of residual waste after receipt.

4. COMPLIANCE WITH LAW

Both Parties shall ensure that all activities under this MoU are carried out in compliance with applicable laws, including but not limited to the **Solid Waste Management Rules, 2016**, environmental regulations, and directions issued by competent authorities.



[Signature]
27/03/2026

[Signature]
27/3/26



5. TERM AND TERMINATION

- a) This MoU shall remain in force for a period of one year from the date of execution, unless terminated earlier by mutual consent.
- b) Either Party may terminate this MoU by giving ___ days' prior written notice to the other Party.

6. DISPUTE RESOLUTION

In the event of any dispute arising out of or in connection with this MoU, the Parties shall first attempt to resolve the same amicably.

7. GOVERNING LAW AND JURISDICTION

This MoU shall be governed by and construed in accordance with the laws of India. Subject to the arbitration clause, the courts at **Birbhum, West Bengal** shall have jurisdiction.

8. MISCELLANEOUS

- a) This MoU reflects the understanding between the Parties and does not create any partnership or agency relationship.
- b) Any modification to this MoU shall be made only through a written instrument duly signed by both Parties.
- c) This MoU is executed in good faith for effective waste management and environmental sustainability.

IN WITNESS WHEREOF, parties have executed this MoU.

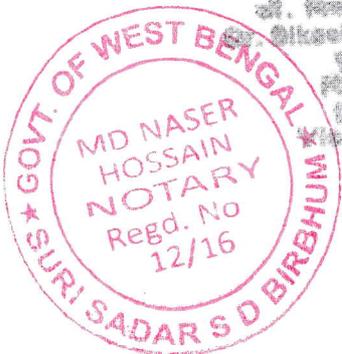
The Parties hereto have executed this Memorandum of Understanding on the day, month, and year first above written.

For Visva-Bharati University
Name:

[Handwritten signature]
27/03/2026

[Handwritten signature]
27/3/26

শ্রী. বিহার মুখোপাধ্যায়
Bihari Mukhopadhyay
Registrar
Bhubaneswar
Bhubaneswar



~~37~~

Designation:

Signature:

By 27/03/2026

For Bolpur Municipality

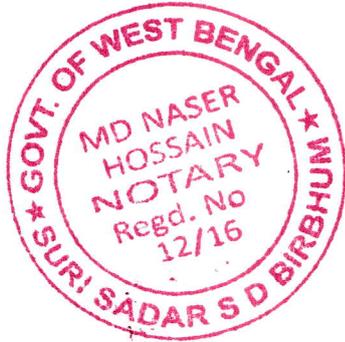
Name:

Designation:

Signature:

*hem
27/3/26*

Executive Officer
Bolpur Municipality





GOVERNMENT OF WEST BENGAL
URBAN DEVELOPMENT AND MUNICIPAL AFFAIRS DEPARTMENT
STATE URBAN DEVELOPMENT AGENCY

"ILGUS BHAVAN", HC Block, Sector III, Bidhannagar, Kolkata – 700 106, West Bengal

No. SUDA-13014(17)/14/2022-PM SEC(SUDA)-SUDA/2311

Date: 10.03.2026

From: Director, SUDA

To : Dr. Partha Sarathi Ghosal
Assistant Professor,
School of Water Resources
Indian Institute of Technology Kharagpur
Kharagpur (W.B.)-721 302 India

Sub.: Request to prepare the Detailed Project Report for Sewage Treatment Plant (STP) of Visva-Bharati Campus within 15 days.

Sir,

With reference to above you are requested to prepare the Detailed Project Report for Sewage Treatment Plant (STP) of Visva-Bharati Campus covering the components of drainage network and installation of Sewage Treatment Plant (STP) cum Faecal Sludge Treatment Plant (FSTP) within 15 days from the date of issuing this letter.

You are further requested to submit a line of confirmation along with consultancy/ professional fee.

Your early action in this regard is solicited.

Yours faithfully,

Chandra
Director, SUDA

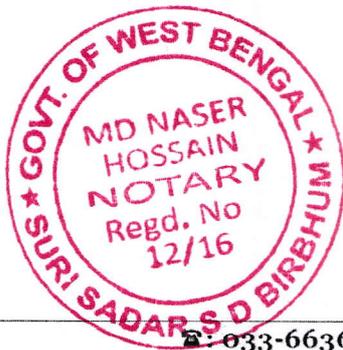
No. SUDA-13014(17)/14/2022-PM SEC(SUDA)-SUDA /2311

Date: 10.03.2026

Copy forwarded for kind information to:

1. District Magistrate, Birbhum
2. Registrar, Visva-Bharati
3. Private Secretary to the Hon'ble MIC, UD & MA Department, Govt. of W.B.
4. Sr. PA to the Secretary, UD & MA Department, Govt. of W.B.

Chandra
10-03-2026
Director, SUDA



Annexure- R3/9

39



বিশ্বভারতী
বিশ্বভারতী
VISVA-BHARATI



ESTATE OFFICE

Memo no: Estate/224/538/2025-26

Date: 05/02/2026

Sadananda Chattaraj
SRIBHUMIPALLY
P.O & P.S. SURI, DIST- BIRBHUM
WEST BENGAL- 731101
MOB- 9735677291
Email:- schattaraj.mdbazar@gmail.com

Sub:- Acceptance cum work Order of restoration/ improvement (cleaning, deepening, excavation, etc.) of Water Bodies of Campus [Bhubandanga, Hatipukur & Barobandh (Sriniketan) and Kala Sangit Water body] for preservation of water throughout the year and landscaping & plantation at suitable areas of the campus

Ref:- Tender Notice no CPS/1061/2025-26 dated 18-11-2025 issued by the Joint Registrar Central Purchase Section of Visva Bharati

With reference to the above this is to inform you that your quoted rate for "Restoration/ improvement (cleaning, deepening, excavation, etc.) of Water Bodies of Campus [Bhubandanga, Hatipukur & Barobandh (Sriniketan) and Kala Sangit Water body" amounting to Rs 27,92,760.56 (Rupees twenty seven lakhs ninety two thousand seven hundred sixty and fifty six paise only) excluding GST and LWC has been accepted by Visva Bharati.

You are required to deposit with the Joint Registrar (Accounts Office), Visva Bharati an amount of **Rs 1,39,638.00 (Rupees one lakh thirty-nine thousand six hundred thirty-eight only)** as Security Deposit within five working days from the receipt of this order failing which this work order may be treated as cancelled. Security Deposit will be refunded after successful completion of the work and full observation of terms & condition.

You are also required to sign an agreement containing the terms and conditions (as mentioned below) on a non-judicial stamp paper of Rs.50.00 (purchased in the name of Registrar, Visva Bharati) within five days of receipt of this letter.

❖ SHORT DESCRIPTION OF WORK

Cleaning and removing of solid / semi-solid compact mass formed due to water hyacinth from **Bhubandanga Bundh, Hatipukur, Barobundh & Kala Sangit water body** as per drawing supplied with the tender paper / work order and direction of Junior Engineer (Estate Office) or his representative.

❖ SCOPE OF WORK ALONG WITH VALUE

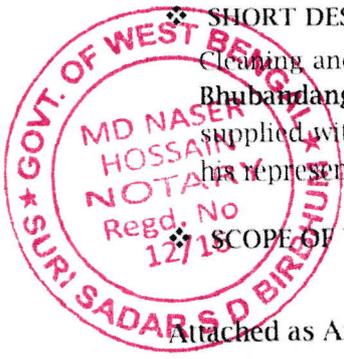
Attached as Annexure A, Annexure B, Annexure C and Annexure D

Value of Work Order: -

Rupees twenty seven lakhs ninety two thousand seven hundred sixty and fifty six paise only. This price is exclusive of GST and Labour Welfare Cess.

A

-2026



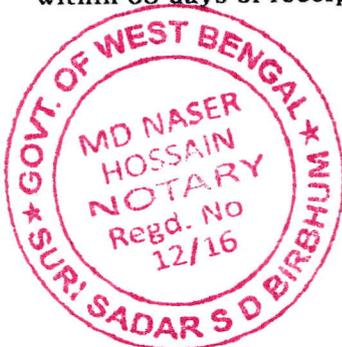
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GENERAL CONDITIONS OF CONTRACT

- A. The contractor shall keep **Security Deposit** as stated above with the Joint Registrar (Accounts), Visva Bharati, within **five working days** of receipt of Work Order failing which Work Order shall be treated as cancelled. Security Deposit (without interest) will be returned after successful completion of works and full observance of terms and conditions.
- B. While executing the work the contractor should follow strictly the drawing and specifications given. No deviation / alteration in this matter will be entertained and in case there is any deviation / alteration, a penal amount, as decided by the University will be deducted from the final bill.
- C. The contractor shall cure the concrete surface and all other masonry works for at least 7 days.
- D. Quality, workmanship & curing of civil works are to be maintained as per direction of Junior Engineers of Estate Office.
- E. The contractor may get part payments in not more than two installments against 50% completion and submission of bill. Full & final payment will be made only after successful completion of the whole work.
- F. This contract is **exclusive** of Labour Welfare Cess and GST.
- G. Quoted rate offered by the contractor should be fixed till completion of the job.
- H. The contract is inclusive of supply of manpower, raw materials, tools & plants etc.
- I. The contractor may construct temporary huts for storing materials or accommodating labourers subject to permission by the Joint Registrar (Estate).
- J. The contractor will not be allowed to drain out whole water of the tank nor will be allowed to disturb or affect the existing roads, houses, huts or movement of people. He will not be allowed to use harmful chemical / pesticides in the tank. The contractor shall repair / restore the University property, if the same is damaged, in any way, during the execution of works at his own cost.
- K. Visva-Bharati will not make any arrangement for electricity connection and water. The contractor shall arrange electricity connection, if required at his own cost directly from the WBSEDCL. Visva-Bharati will give NOC for this, if required. The same principle will apply on supply of water also.
- L. The work should be completed within **25th March, 2026 or 45 days** from date of issuance of work order whichever is earlier. If the work is not completed within the above period, a penal amount @ 5% of the quoted & accepted amount may be deducted from the final bill or security deposit.
- M. The contractor shall make the site free from rubbish, construction materials, tools, plants etc within the 3 (three) days of completion of the work, failing which the cost of removal of such rubbish etc as well as a penal amount will be realized from the contractor. The University will not issue completion certificate if the Junior Engineer of the work does not issue "site clearance" certificate to the contractor.
- N. Unless otherwise stated all the measurements as well as works will be carried out as per relevant IS codes.
- O. The University shall not be responsible for any type of loss of items, earthfall due to excessive rainfall, manpower during construction work.
- P. The contractor shall be solely responsible for compliance of all State / Central Acts / rules regarding minimum wages, contract labour and payment of all taxes / duties, local or otherwise.
- Q. Judicial Jurisdiction: Bolpur / Suri Court and the Calcutta High Court.
- R. Any dispute arising out of the contract shall be subject to the arbitration of a three member arbitration committee comprising one representative of Visva-Bharati, one representative of the contractor and a senior lawyer practicing at Bolpur Court to be mutually accepted by both parties. No matter referred to and or pending before the arbitration committee shall be subject to any suit or proceeding at any court of law.

If you agree with the above terms & conditions kindly return a signed copy of this memo within 03 days of receipt of this memo.



05/02/2016
 Joint Registrar
 Estate Office
 Visva Bharati

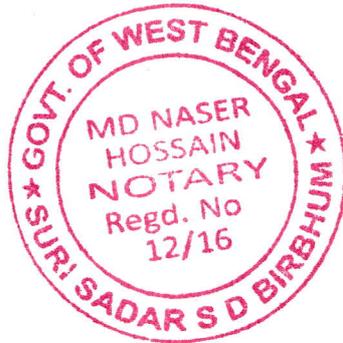
Joint Registrar
 Estate Office

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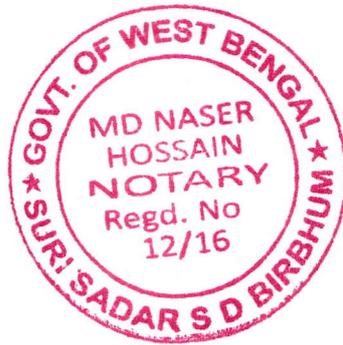
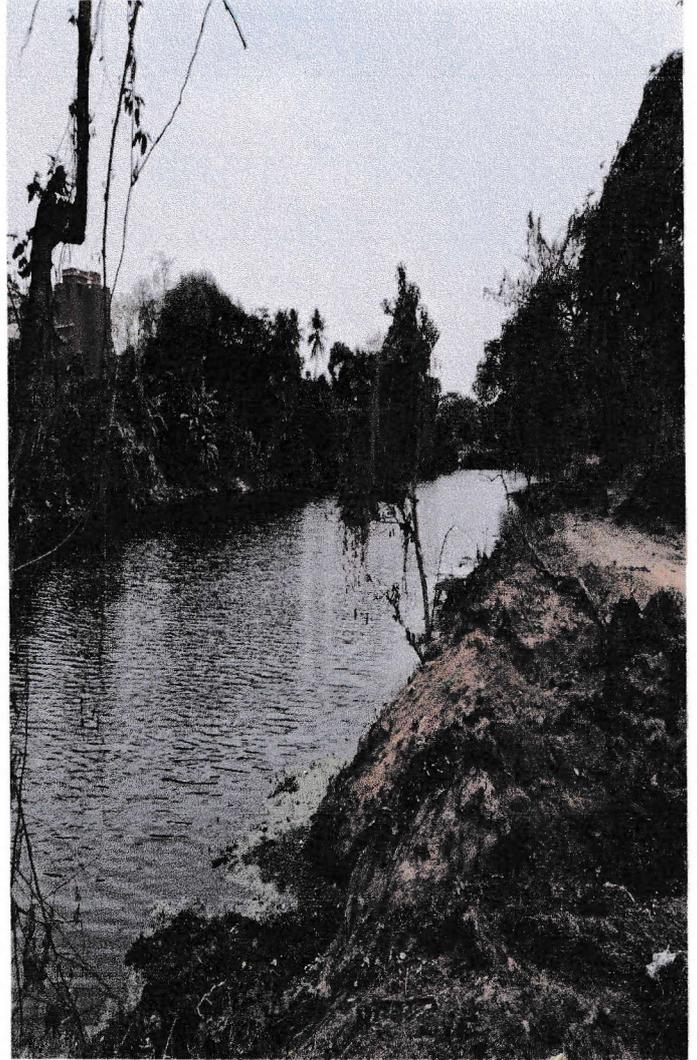
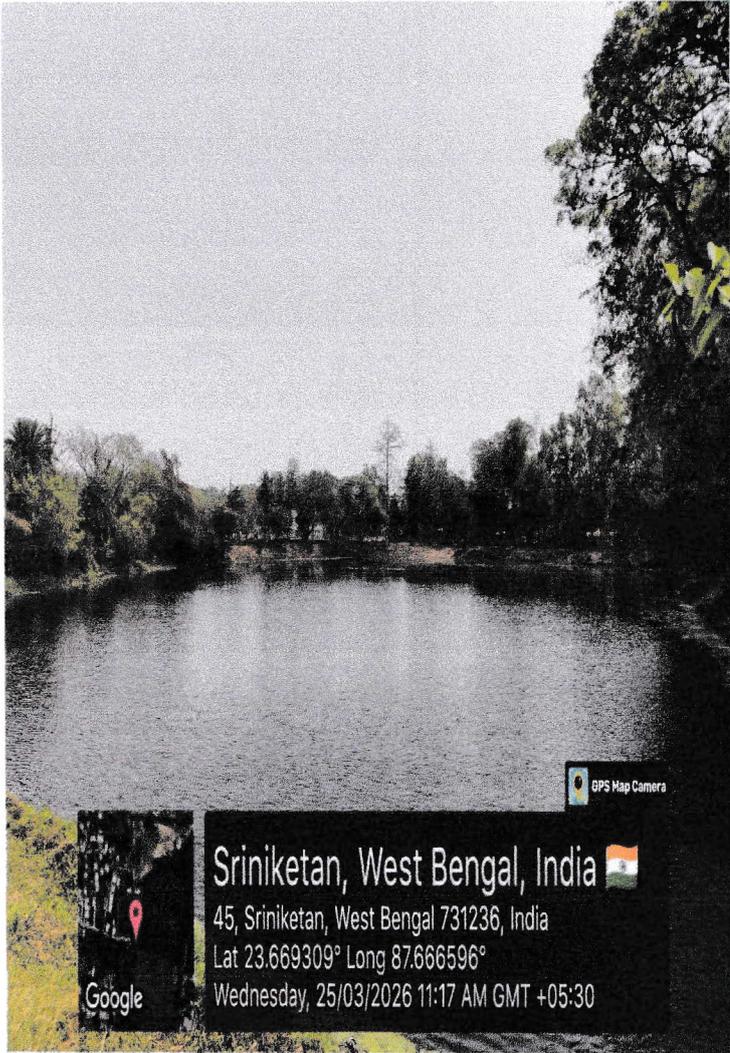
Copy to

1. Finance Officer
2. Principal PSB
3. Joint Registrar & CS to the Upacharya
4. Joint Registrar (Development)
5. Joint Registrar (Accounts)


Joint Registrar
Estate Office
Visva Bharati
8/2/26



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आचार्य श्री नरेंद्र मोदी
ACHARYA (CHANCELLOR)
SHRI NARENDRA MODI

संस्थापक: रवीन्द्रनाथ टागोर
Founder: Rabindranath Tagore

उपाचार्य : डॉ. प्रोबीर कुमार घोष
UPACHARYA (VICE-CHANCELLOR)
DR. PROBIR KUMAR GHOSH

Memo no: - Estate/ECD-1/OA no 129/2022/562/2025-26

Date:- 19-02-2026

To
The Secretary
Ministry of Education
Department of Higher Education
Shastri Bhawan
New Delhi- 110001

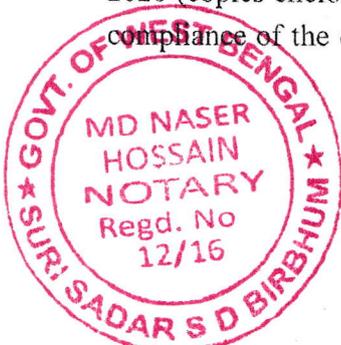


Sub: Request for additional funding for solid waste management and setting up of sewage treatment plant (STP) in Visva-Bharati campus in compliance with the judgments/ orders of the Hon'ble National Green Tribunal in MA 30/2025/EZ read with OA 129/2022/EZ

Sir,

1. The Hon'ble National Green Tribunal vide its judgment/order dated 08-02-2023 (copy enclosed as **Annexure-A**) in OA no-129/2022/EZ (Subhas Dutta vs Visva-Bharati and others) had directed that as a "bulk waste generator" under the Solid Waste Management Rules 2016, Visva-Bharati was required to take care of the solid and liquid waste generated in its campus, by setting up Solid Waste Management System and Sewage Treatment Plant (STP).
2. In the same order, the Hon'ble NGT directed the Urban Development and Municipal Affairs Department (UDMA) of the Gov't of West Bengal to prepare two Detailed Project Reports (DPR) for (i) integrated solid waste management system and (ii) Sewage Treatment Plant (STP) for Visva-Bharati campus, based on which the University was directed either to approach the State Government to build and operate the solid waste management system and STP against cost/ user fee or to approach the UGC/ Ministry of Education for CAPEX and OPEX for building and operating the same.
3. The University, since then, has been liasoning with the State Government, the West Bengal Pollution Control Board (WBPCB), the District Magistrate and the Sriniketan Santiniketan Development Authority (SSDA) and other parties of the aforesaid NGT proceedings on the matter.
4. In the mean time, the matter was taken up by the Hon'ble Tribunal on 22-12-2025 and 21-01-2026 (copies enclosed as **Annexures B and C**) when the Tribunal took serious note of the non-compliance of the directions dated 08-02-2023, by imposing cost of Rs. 10,000/- on the District

- 1 -



शांतिनिकेतन, पश्चिम बंगाल, भारत-731235
SANTINIKETAN, WEST BENGAL, INDIA-731235
Website: www.visva-bharati.ac.in

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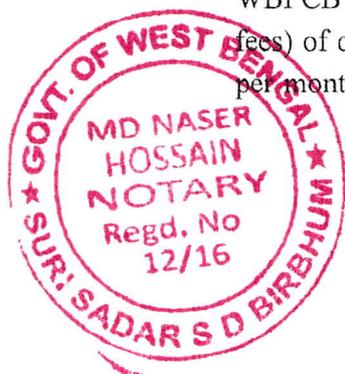


Magistrate and Collector, Birbhum and also directing personal appearance of the District Magistrate, Birbhum and the Registrar, Visva-Bharati.

5. After the personal appearance of the District Magistrate, Birbhum and the Registrar, Visva-Bharati on 21-01-2026, the Tribunal has now asked (vide order issued on the same day) for showing cause why an order for arrest/ detention and attachment of property will not be issued against the concerned officers (i.e. District Magistrate, Birbhum, Registrar, Visva-Bharati and others).
6. In the mean time, the district administration, on 16-01-2026, has submitted a project report before the Hon'ble NGT on integrated waste management including legacy waste, bio-medical waste, liquid waste etc, the cost of which amounts to Rs.59.85 crores.
7. Since the order dated 22-12-2025 of the Hon'ble NGT, several meetings and joint inspections have been held in the matter, where senior officials including the Principal Secretary, UDMA Dep't, Director State Urban Development Agency (SUDA), District Magistrate, Birbhum, Chairperson, Bolpur Municipality, senior officials of the WBPCB and other State Government agencies were present. Finally the following understanding/ arrangement have been reached among all parties involved in the NGT case:
 - I. Bolpur Municipality will arrange door to door (solid) waste collection and disposal from all establishments of Visva-Bharati (departments, hostels, staff quarters, libraries, guest houses, canteens etc) against user fees to be paid by Visva-Bharati.
 - II. The Urban Development and Municipal Affairs Dep't of the State Government will urgently prepare a Detailed Project Report (DPR) on Sewage Treatment Plant (STP) in Visva-Bharati campus, based on which the University may either approach the State Government for building and operating the same on payment of cost and fees or set up the STP on its own with CAPEX and OPEX support from the UGC/ Ministry.

These two arrangements align with the original judgment/ order dated 08-02-2023 of the Hon'ble NGT.

8. As decided in Visva-Bharati's meetings with the Urban Development and Municipal Affairs Dep't, State Urban Development Agency (SUDA), Municipality, District Magistrate, Birbhum, WBPCB etc, the Bolpur Municipality, on 16-02-2026, has submitted the cost estimate (users' fees) of door to door waste collection in Visva-Bharati campus, amounting to Rs. 9, 86,009=00 per month (copy enclosed as **Annexure D**). The DPR for STP is expected to be received from



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8. As decided in Visva-Bharati's meetings with the Urban Development and Municipal Affairs Dep't, State Urban Development Agency (SUDA), Municipality, District Magistrate, Birbhum, WBPCB etc, the Bolpur Municipality, on 16-02-2026, has submitted the cost estimate (users' fees) of door to door waste collection in Visva-Bharati campus, amounting to Rs. 9, 86,009=00 per month (copy enclosed as **Annexure D**). The DPR for STP is expected to be received from the SUDA within a few days. (Copy of request letter sent to the SUDA is enclosed as **Annexure E**)
9. The University intends to start the door to door waste collection within the next week itself, in view of the aforesaid orders passed by the Hon'ble NGT.
10. Under the circumstances, we request the Ministry to kindly make provision for a special recurring grant of Rs. 15.00 lakhs for the FY 2025-26 and Rs. 1.5 crore for the FY 2026-27 for Visva-Bharati, on account of payment of user fees to Bolpur Municipality for door to door waste collection and disposal. We also request the Ministry before hand to kindly make provision for a special capital grant towards setting up of a Sewage Treatment Plant (STP) as per the DPR to be given to Visva-Bharati by the SUDA on the basis of Hon'ble NGT's order. The expected expenditure will be around Rs 13.00 crore.

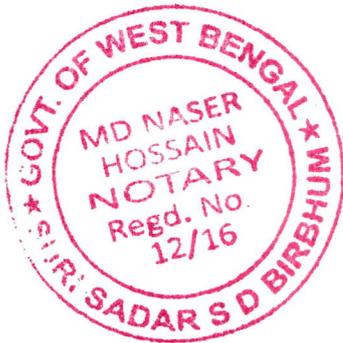
Yours faithfully,



Registrar
Visva-Bharati

E

Registrar
Registrar
Registrar
Visva-Bharati



(3/3)

Annexure- R3/11.

X6

GOVT. OF WEST BENGAL
OFFICE OF THE EXECUTIVE ENGINEER
BIRBHUM DIVISION
MUNICIPAL ENGINEERING DIRECTORATE

Sports Complex, Indoor Stadium, Rabindra Pally, Suri, Birbhum, PIN- 731101,
E-mail Address: eemedbir@gmail.com

No. MED/BIR/ 1027 /1S-18/2022

Dt. 19/3/26

From : **The Executive Engineer**
Birbhum Division
M. E. Directorate

To : **The District Magistrate**
Birbhum District

Sub : Submission of estimate for Interception & diversion of drain & Construction of Culvert at Bhubandanga at ward no.07 within Bolpur Municipality

Sir,

In reference to the above, enclosed please find herewith the vetted estimate amounting to Rs.33,04,983.00 (including 3% contingency) of the Interception & diversion of drain & Construction of Culvert at Bhubandanga at ward no.07 within Bolpur Municipality for your kind consideration please.

It may be informed that the scheme has been prepared to divert the existing drain polluting the water bodies at Bhubandanga.

Thanking you.

Yours faithfully,

Encl: As stated above


19.03.26

Executive Engineer
Birbhum Division
M. E. Directorate
Govt of W.B.

Dt.

19/03/26

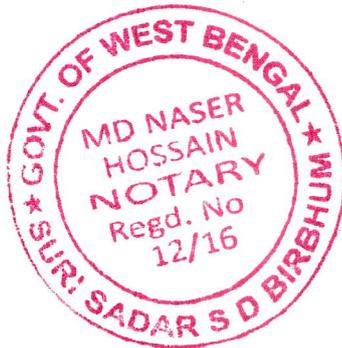
No. ME/BIR/ 1027 /1S-18/2022

Copy forwarded for information to:

1. The Chairman, Bolpur Municipality
2. The Chief Engineer, South Zone, MED
3. The Director, SUDA
4. The Superintending Engineer, West Circle, MED


19.03.26

Executive Engineer
Birbhum Division
M. E. Directorate
Govt of W.B.



**Estimate of Interception & diversion of drain & Construction of Culvert at Bhubandanga
at Ward No-07 under Bolpur Municipality**

Sl. No.	Description of Works	Quantity	Unit	Rate (Rs.)	Amount (Rs.)
1	Dismantling all types of masonry excepting cement concrete plain or reinforced, stacking serviceable materials at site and removing rubbish as directed within a lead of 75 m. a) In ground floor including roof.	54.00	cu.m.	447.00	24138.00
2	Dismantling all types of plain cement concrete works, stacking serviceable materials at site and removing rubbish as directed within a lead of 75 m. In ground floor including roof. (a) upto 150 mm. thick	32.40	cu.m.	939.00	30423.60
3	Earthwork in excavation in foundation trenches or drains, in all sorts of soil (including mixed soil but excluding laterite or sandstone) including removing spreading or stacking the spoils within a lead of 75 m as directed including trimming the sides of trenches, levelling, dressing and ramming the bottom, bailing out water etc. as required complete. a) Depth of excavation not exceeding 1500mm . SOR, PWD, P-1, I- 3 a	578.75	cu.m.	119.27	69027.51
4	(A) Filling in foundation or plinth by silver sand in layers not exceeding 150 mm as directed and consolidating the same by thorough saturation with water, ramming complete including the cost of supply of sand. (payment to be made on measurement of finished quantity) Do by fine sand SOR, PWD, P- 2, I- 4(a)	88.24	Cu.m.	572.55	50521.81
5	Supplying and laying Polythene Sheet (150gm / sq.m.) over damp proof course or below flooring or roof terracing or in foundation or in foundation trenches. SOR,PWD,,P-47,I-3	588.20	sqm	24.00	14116.80
6	Ordinary Cement concrete (mix 1:2:4) with graded stone chips (20 mm nominal size) excluding shuttering and reinforcement,if any, in ground floor as per relevant IS codes. Pakur variety SOR, PWD, P-24, I-4 Enclosed Rate Analysis-02	5.00	cu.m.	4590.89	22954.45
7	Ordinary Cement concrete (mix 1:1.5:3) with graded stone chips (20 mm nominal size) excluding shuttering and reinforcement if any, in ground floor as per relevant IS codes. (i) Pakur Variety Enclosed Rate Analysis In Ground Floor	254.48	cu.m.	5102.76	1298547.81
8	Reinforcements for reinforced concrete work in all sorts of structures including distribution bars, stirrups, binders etc. including supply of rods, initial straightening and removal of loose rust (if necessary), cutting to requisite length, hooking and bending to correct shape, placing in proper position and binding with 16G black annealed wire at every inter-section, complete as per drawing and direction. Enclosed Rate Analysis				
	(a) For works in foundation, basement and upto roof of ground floor / upto 4m. (ii) Tor steel : JSW/JSPL/SRMB/SHYAM/SSL/ELECTROSTEEL	3.36	MT	54439.07	182915.28
9	Hire and labour charges for shuttering with centreing and necessary staging upto 4 m. using approved stout props and thick hard wood planks of approved thickness with required bracing for concrete slabs, beams, columns, lintels curved or straight including fitting, fixing and striking out after completion of works. (upto roof of ground floor). (When the height of a particular floor is more than 4 m. the equivalent floor ht. shall be taken as 4 m. and extra for works beyond the initial 4 m. ht. shall be allowed under 12(e) for every 4 m. or part thereof.) SOR, PWD, P-42, I-36				
	(b) 25 mm to 30 mm shuttering without staging in foundation	1546.80	M ²	205.00	317094.00
10	Plaster (to wall, floor, ceiling etc.) with sand and cement mortar including rounding off or chamfering corners as directed and raking out joints or roughening of concrete surface, including throating, nosing and drip course where necessary. In ground floor. a) With 6:1 cement mortar. b) Out side Wall, 15mm th. Ground Floor Enclosed Rate Analysis	150.00	sq.m.	132.55	19882.50
11	Neat cement punning about 1.5mm thick in wall, dado, window, sills, floor, drain etc. Enclosed Rate Analysis	150.00	sq.m.	32.76	4914.00

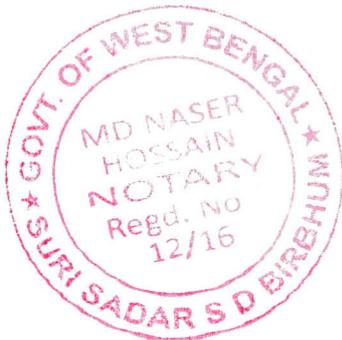
12	(a) Priming one coat on steel or other metal surface with synthetic oil bound primer of approved quality including smoothening surfaces by sand papering etc. SOR, PWD, P-200, I - 1	155.50	sq.m.	29.00	4509.50
13	Painting with best quality synthetic enamel paint of approved make and brand including smoothening surface by sand papering etc. including using of approved putty etc. on the surface, if necessary : With super gloss (hi-gloss)-With any shade except white. SOR, PWD, P-200, I - 2				
	b) On Steel surface Two Coats	155.50	sq.m.	79.00	12284.50
14	M. S structural works in columns, beams etc. with simple rolled structural members (e. g. joist, angle, channel sections conforming to IS 226, IS 808 and SP 06 - 1964) connected to one another with bracket, gussets, cleats as per design, direction of Engineer-in-Charge complete including cutting to requisite shape and length, fabrication with necessary bolting, metal arc welding conforming to IS 816-1969 & IS 1995 using electrodes of approved make and brand confirming IS 814-2004, haulage, hoisting and erection all complete. the rate includes the cost of rolled steel section, consumables such as electrodes, gas and hire charge of all tools and plants and labour required for the work including all incidental charges such as electricity charges, labour insurance charges etc. l) For structural members of specified sections weighing less than 22.5 Kg /m SOR, PWD, P-99, I - 1 3rd Corrigendum	7.78	MT	72603.00	564888.33
15	Removal of rubbish, earth etc. from the working site and disposal of the same beyond the compound, in conformity with the Municipal / Corporation Rules for such disposal, loading into truck and cleaning the site in all respect as per direction of Engineer in charge	465.61	Cun	166.00	77290.43
TOTAL =					2693108.52
ADD GST @ 18% =					484759.53
TOTAL INCL GST =					3177868.05
ADD CESS @ 1% =					31778.68
ADD CONTINGENCY @ 3% =					95336.04
TOTAL INCL GST & CESS =					3209646.73
GRAND TOTAL INCL. GST , CONTINGENCY & CESS =					3304982.77
SAY =					3304983.00

(RUPEES THIRTY THREE LAKH FOUR THOUSAND NINE HUNDRED EIGHTY THREE ONLY)

[Signature]
19/03/26
Jr. Engineer
Birbhum Division
M.E. Directorate
Govt. of West Bengal

[Signature]
19.03.2026
Assistant Engineer
Birbhum Division
Municipal Engineering Directorate
Govt. of West Bengal

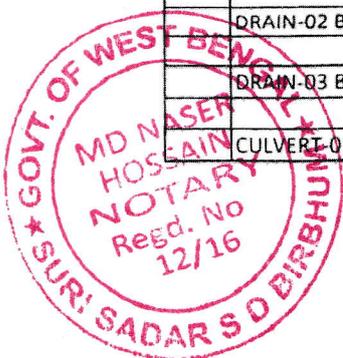
[Signature]
19.03.26
Executive Engineer
Birbhum Division
Municipal Engineering Directorate
Govt. of West Bengal



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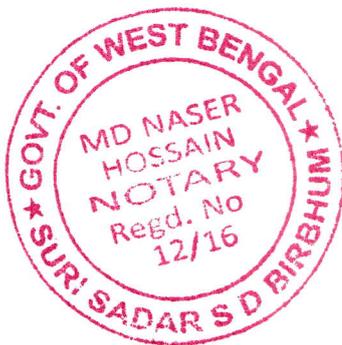
DETAILED CALCULATION

SL NO.	DESCRIPTION	NO.	LENGTH	WIDTH	HEIGHT	QUANTITY	UNIT	TOTAL QUANTITY
1	DISMANTLING					54	CUM	54
	BRICK WALL DRAIN	2	180	0.25	0.6			
	CC BED	1	180	1.2	0.15	32.4	CUM	32.4
2	EXCAVATION							
	DRAIN-01	1	120	1.25	1.05	157.5	CUM	
	DRAIN-02	1	130	1.25	0.45	73.13	CUM	
	DRAIN-03	1	150	1.55	1.2	279	CUM	
	CULVERT-01	1	12	1.8	1.6	34.56	CUM	
	CULVERT-02 ,03	2	6	1.8	1.6	34.56	CUM	
							CUM	578.75
2	SAND FILLING							
	DRAIN-01	1	120	1.25	0.15	22.5	CUM	
	DRAIN-02	1	130	1.25	0.15	24.38	CUM	
	DRAIN-03	1	150	1.55	0.15	34.88	CUM	
	CULVERT-01	1	12	1.8	0.15	3.24	CUM	
	CULVERT-02 ,03	2	6	1.8	0.15	3.24	CUM	
							CUM	88.24
3	POLYTHENE SHEET							
	DRAIN-01	1	120	1.25		150	SQM	
	DRAIN-02	1	130	1.25		162.5	SQM	
	DRAIN-03	1	150	1.55		232.5	SQM	
	CULVERT-01	1	12	1.8		21.6	SQM	
	CULVERT-02 ,03	2	6	1.8		21.6	SQM	
							SQM	588.2
4	CC 1:1.5:3							
	DRAIN-01 BED	1	120	1.25	0.15	22.5	CUM	
	WALL	2	120	0.175	0.75	31.5	CUM	
	DRAIN-02 BED	1	130	1.25	0.15	24.375	CUM	
	WALL	2	130	0.175	0.75	34.125	CUM	
	DRAIN-03 BED	1	150	1.55	0.15	34.875	CUM	
	WALL	2	150	0.175	0.9	47.25	CUM	
	CULVERT-01 BED	1	12	1.8	0.1	2.16	CUM	
	CULVERT-02 ,03	2	6	1.8	0.1	2.16	CUM	
							CUM	218.8395
5	CC 1:1.5:3							
	CULVERT-01 BED	1	12	1.8	0.25	5.4	CUM	
	WALL	2	12	0.25	1.2	7.2	CUM	
	TOP SLAB	1	12	1.5	0.2	3.6	CUM	
	CULVERT-02 ,03	2	6	1.8	0.25	5.4	CUM	
	WALL	4	6	0.25	1.2	7.2	CUM	
	TOP SLAB	2	6	1.5	0.2	3.6	CUM	
							CUM	35.64
6	SHUTTERING WITHOUT STAGING.....							
	DRAIN-01 BED	2	120		0.15	36	SQM	
	WALL	4	120		0.75	360	SQM	
	DRAIN-02 BED	2	130		0.15	39	SQM	
	WALL	4	130		0.75	390	SQM	
	DRAIN-03 BED	2	150		0.15	45	SQM	
	WALL	4	150		0.9	540	SQM	
	CULVERT-01 BED	2	12		0.25	6	SQM	



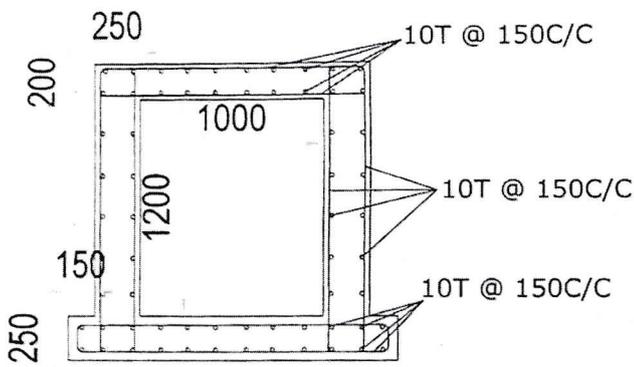


	WALL	4	12		1.2	57.6	SQM	
	TOP SLAB	2	12		0.2	4.8	SQM	
		1	12	1				
	CULVERT-02 ,03	4	6		0.25	6	SQM	
	WALL	8	6		1.2	57.6	SQM	
	TOP SLAB	4	6		0.2	4.8	SQM	
		2	6	1		12	SQM	
7	REINFORCEMENT						SQM	1546.8
	1% OF 120.9 CUM		35.64	1%	7.856	3.36	MT	3.36
7	M.S STRUCTURAL WORK							
	DRAIN-02	1	130	0.95	25KG/SQM	3.0875	MT	
	DRAIN-03	1	150	1.25	25KG/SQM	4.6875	MT	
8	PLASTER 1:6 15MM THK.						MT	7.775
	DRAIN REPAIR	2	100	0.75		150	SQM	150
9	PRIMER METAL SURFACE							
	DRAIN-02	0.5	130	0.95		61.75	SQM	
	DRAIN-03	0.5	150	1.25		93.75	SQM	
10	PAINT METAL SURFACE						SQM	155.5
	DRAIN-02	0.5	130	0.95		61.75	SQM	
	DRAIN-03	0.5	150	1.25		93.75	SQM	
11	REMOVING RUBBIS						SQM	155.5
	DISMANTLING+ EXCAVATION	70%	665.15			465.605	CUM	465.605



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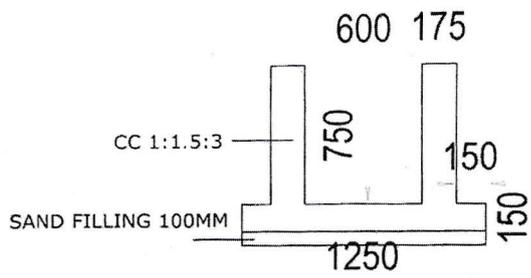
Construction of drain & Culvert at Bhubandanga ward no-7 under Bolpur Municipality



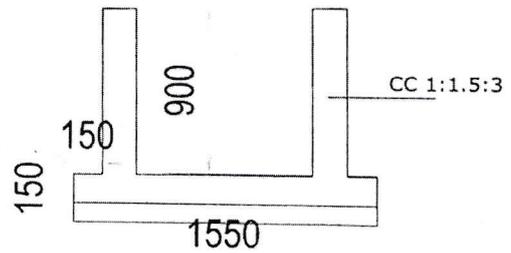
REINFORCEMENT BDETAILS OF 1MX1M SINGLR CELL BOX CULVERT

S. Kundu
 19.02.26
 Assistant Engineer
 Birbhum Division
 Municipal Engineering Department
 Govt. of West Bengal

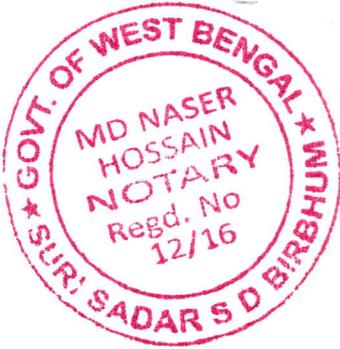
[Signature]
 19.02.26
 District Engineer
 Birbhum Division
 Municipal Engineering Department
 Govt. of West Bengal



DRAIN TYPE-01 & 02



DRAIN TYPE-03



~~SP~~

BOLPUR MUNICIPALITY

PROPOSED AND EXISTING DRAIN MAP

Visva Bharti Campus

Visva Bharti Campus

VISVA-BHARATI
BAND PUKUR

Ward No 06
(Old Ward - 05)

Ward No 07
(Old Ward - 04)

Bhubandanga

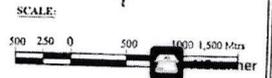
SANTINIKETAN ROAD

O A D

MAHINDRA PATH

MAHINDRA PATH

-  BEACH-TOP ROAD
-  IMPORTANT PLACES
-  BRIDGE & CULVERT
-  EXISTING DRAINS
-  FLY-OVER
-  PROPOSED / CONNECTING DRAINS
-  DEAD END POINT





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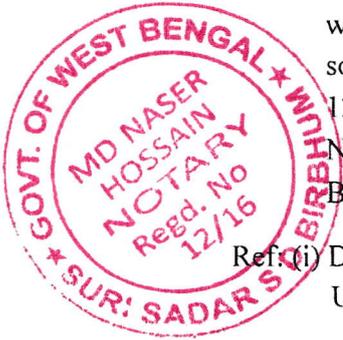
Government of West Bengal
Office of the District Magistrate & Collector
Birbhum.
R.M. Section

Memo No. 468 /R.M.

Date: 25/03/2026

To,
 The Special Secretary to the GoWB
 UD & MA Department &
 Director,
 State Urban Development Agency (SUDA),
 "NAGARAYAN", DF-8, Sector-I, Salt Lake City,
 Kolkata, West Bengal – 700 064

Sub: Request for Administrative Approval & Financial Sanction of Rs. 33,04,983/- towards interception and diversion of drains falling at Bhuvandanga at Ward No. 7 within Bolpur Municipality and construction of culvert there-at, in compliance of the solemn directions dated 08.02.2023 passed by the Hon'ble NGT, EZ in O.A. No. 129/2022/EZ and order dated 21.01.2026 passed in Miscellaneous Application No.30/2025/EZ in O.A. No.129/2022/EZ in the matter of Subhas Datta Vs. Viswa Bharati University & Ors.



Ref: (i) Decision adopted in the 30.01.2026 in the Meeting held with the Viswa Bharati University Authorities.

(ii) Estimate forwarded by the Executive Engineer, Birbhum Division, Municipal Engineering Directorate vide Memo No. MED/BIR/1027/1S-18/2022 dated 19.03.2026.

Sir,

This has reference to the above as well as to the discussion held in the meeting dated 30.01.2026.

It may be stated that three drain outfalls lie to the water bodies at Bhuvandanga within Bolpur Municipality. In the meeting dated 30.01.2026, discussions were made on the issue of water pollution of the said water bodies and it was decided, inter alia, that Municipal Engineering Directorate would visit the site and to suggest the solutions thereof. Pursuant thereto, the Executive Engineer, Birbhum Division, M.E. Directorate, after visiting the site, has prepared an estimate of Rs. 33,04,983.00 for diversions of the said three drain outfalls and construction of a culvert there-at. Copy of the said estimate is enclosed for your kind perusal.

It may further be placed that the proposed work of diversion of the said three outfalls is integrally essential to make the said three water bodies pollution free and for compliance of the solemn directions of the Hon'ble N.G.T. Eastern Zone Bench passed in the cited matter.

I therefore, request you to kindly take appropriate steps for according Administrative Approval & Financial Sanction of the aforesaid estimated cost for the proposed work.

I humbly further state that the issue is involved in the compliance proceedings pending before the Hon'ble N.G.T. and therefore, in the wake of embargo created under the Model Code of Conduct

5/1

being in force due to ensuing Legislative Assembly Election- 2026 in West Bengal, an earnest approach, if necessary, may kindly be made to the appropriate authority of the Election Commission of India to accord sanction to carry out the proposed scheme of diversion of these drain outfalls on urgent basis in view of compliance of the solemn directions of the Hon'ble N.G.T.

Yours faithfully,

Encls: As stated.

Lawf. 25/3/26
District Magistrate & Collector
Birbhum.

Memo No. *468/1(4)* /R.M.

Date: 25/03/2026

Copy forwarded for information and necessary action to:

1. The Registrar, Viswa Bharati University.
2. The Chief Engineer, South Zone, M.E. Directorate.
3. The Superintending Engineer, West Circle, M.E. Directorate.
4. The Chairman, Bolpur Municipality

Lawf. 25/3/26
District Magistrate & Collector
Birbhum.





BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, FINANCE CENTRE,
3RD FLOOR, NEW TOWN, KOLKATA.

Miscellaneous Application No.30/2025/EZ

Arising out of:

Original Application No.129/2022/EZ

In the matter of :

Subhas Datta

...Applicant

Versus

Viswa Bharati University & Ors.

...Respondents

FURTHER REPORTS OF COMPLIANCE FILED ON
BEHALF OF THE RESPONDENT NO.3/DISTRICT
MAGISTRATE, BIRBHUM, TO THE DIRECTION
DATED 21.01.2026 PASSED BY THIS HON'BLE
TRIBUNAL IN MISCELLANEOUS APPLICATION NO.
30/2025/EZ IN ORIGINAL APPLICATION NO.
129/2022/EZ.

Sudip Kumar Dutta

Advocate

Mobile No.9874782072